

Serial No.....³².....

**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA
ORIGINAL JURISDICTION**

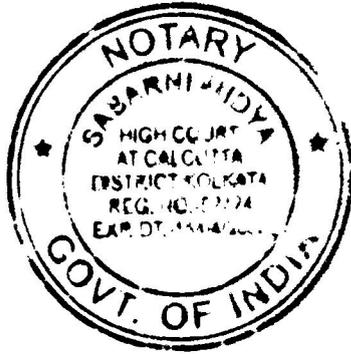
ORIGINAL APPLICATION NO. 162 OF 2025/EZB

(An application under section 18(1) read with Sections 14 and 15 of
National Green Tribunal Act, 2010)

In the matter of:
Paribesh Academy & Others
... Applicants

Versus

The State of West Bengal & Others
... Respondents



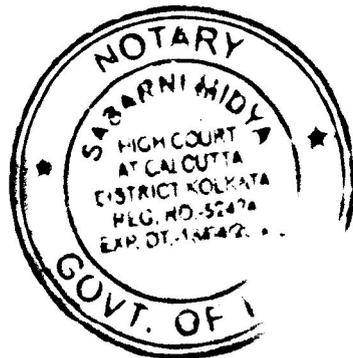
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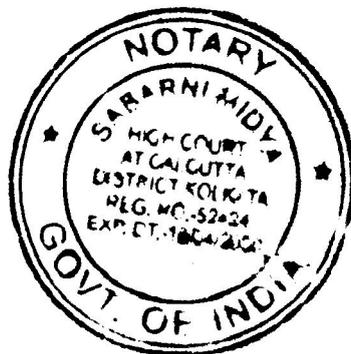
Versus

The State of West Bengal & Others
... Respondents

SYNOPSIS

The Applicant is seriously concerned and interested in protecting water bodies as well as environment of the locality and at present they are aggrieved by the illegal attempts made by the private respondent no. 10 to fill up water body/pond lying and situated at Mouja Kulihanda, under Kotalia No.2 Gram Panchayat, Village Krishnapur 1 No., P.S. Chinsurah under Chandernagore Police Commissionerate, J.L. No. 18, L.R. Dag No. 7309 in Khatian No. 1, P.O. Rabindranagore, District Hooghly (hereinafter referred to as the said "water body").

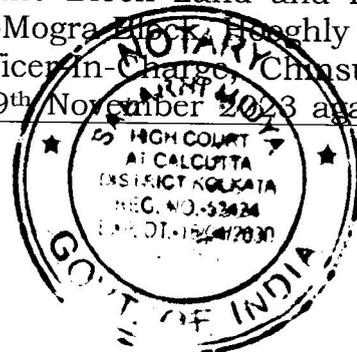
That in the instant matter although the respondent authorities have received requests from the applicant no.1 to restore the original condition of the pond by removing the soil and rubbish from the same but till date, neither the private respondent has complied with the said order nor the statutory authorities have taken any steps either to restore the said water body in its original condition or taken any steps against the private respondents in accordance with law.



B

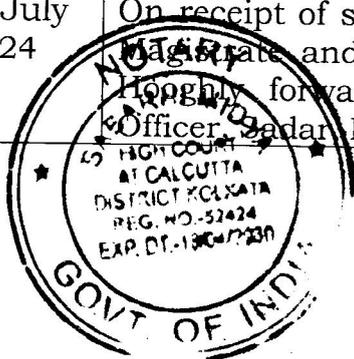
LIST OF DATES

Date	Particulars
24 th August 2009	That on the basis of a complaint received from the local people to the effect that the private respondent no. 10 has engaged himself in illegal filling up of the said water body lying and situated at Mouja Kulihanda, under Kodalia No.2 Gram Panchayat, Village Krishnapur 1 No., P.S. Chinsurah under Chinsurah Police Commissionerate, J.L. No. 18, L.R. Dag No. 7309 in Khatian No. 1, P.O. Rabindranagore, District Hooghly, the Prodhan of Kodalia No. 2 Gram Panchayat on 24 th August 2009 filed a complaint before the Chinsurah-Mogra Block Development Officer thereby requesting him to take necessary action for the restoration of the water body and for taking action against the accused as per prevalent laws.
20 th June 2012	The Block Land and Land Reforms Officer, Chinsurah-Mogra, Hooghly confirmed to the Prodhan of Kodalia No. 2 Gram Panchayat that the said water body has been vested to the Government of West Bengal
22 nd May 2023	No steps were taken for restoration of the said water body by the statutory authorities. This prompted the local residents to file another representation before the statutory authorities on 22 nd May 2023 thereby requesting to take necessary action for restoration of the said water body
3 rd August 2023	That in furtherance to the above complaint, the local Member of Hon'ble West Bengal Legislative Assembly also filed a similar complaint before the District Magistrate, Hooghly.
29 th September 2023	A physical inspection of the aforesaid water body was carried out by the Revenue Inspector, Kodalia-2 R.I. Office, Chinsurah-Mogra Block and during the inspection the concerned officer found that the accused person being the private respondent no. 10 herein, as a matter of fact is instrumental in filling up of the water body by making illegal constructions thereat.
9 th November 2023	That in view of the aforesaid physical inspection/enquiry report, the Block Land and Land Reforms Officer, Chinsurah-Mogra, Hooghly filed a complaint before the Officer-in-Charge, Chinsurah Police Station, Hooghly on 9 th November 2023 against



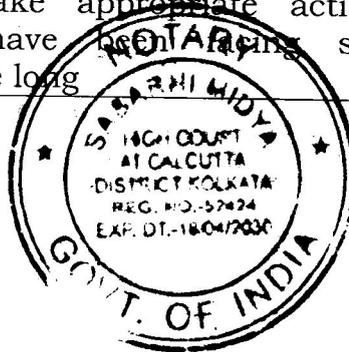
C

	<p>the accused and various other persons thereby complaining that they are attempting to alter the nature and character of the said water body unauthorizedly and without any prior permission of the Collector and in violation of the provisions of Section 4(c) of the West Bengal Land Reforms Act. Acting on the basis of such complaint a F.I.R. was registered being Chinsurah Police Station Case No. 534/2023 dated 10th November 2023 against the private respondent no. 10 and various other persons as named in the said F.I.R.</p>
3 rd July 2024	<p>Subsequent to the aforesaid registration of F.I.R., Revenue Inspector, Kodalia-2 R.I. Office, Chinsurah-Mogra Block made a further physical inspection on 2nd July 2024. An enquiry report was filed on 3rd July 2024 before the Block Land and Land Reforms Officer, Chinsurah-Mogra Block, Hooghly wherein it was clearly mentioned that the private respondent has made further construction in the eastern side of the said water body</p>
8 th July 2024	<p>That in view of the aforesaid additional physical inspection/ enquiry report, the Block Land and Land Reforms Officer, Chinsurah-Mogra Block, Hooghly filed another complaint before the Officer-In-Charge, Chinsurah Police Station, Hooghly on 8th July 2024 against the accused private respondent no. 10 herein thereby complaining that they are attempting to alter the nature and character of the said water body unauthorizedly and without any prior permission of the Collector and in violation of the provisions of Section 4(c) of the West Bengal Land Reforms Act. Acting on the basis of such complaint another F.I.R. was registered being Chinsurah Police Station Case No. 287/2024 dated 8th July 2024 against the private respondent as named in the said F.I.R.</p>
10 th July 2024	<p>The Assistant Director and the Block Land and Land Reforms Officer, Chinsurah-Mogra Block, Hooghly, informed the Additional District Magistrate and the District Land and Land Reforms, Hooghly about the aforesaid fact and requested him to take necessary action against the accused.</p>
15 th July 2024	<p>On receipt of such information, the Additional District Magistrate and the District Land and Land Reforms, Hooghly forwarded the same to the Sub-Divisional Officer, Sadar, Hooghly on 15th July 2024 and requested</p>



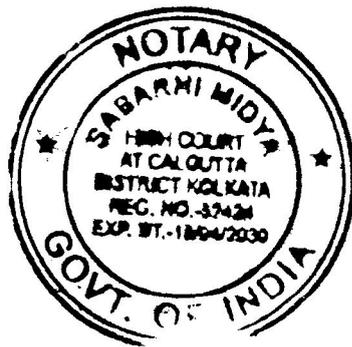
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	him to take necessary action for restoration of the said water body being the property under the custody of the Collector to its original character in accordance with law as the said water body belongs to State of West Bengal under Collector's Khatian no. 1.
1 st August 2024, 5 th August 2024 And 12 th August 2024	That the Sub-Divisional Magistrate, Sadar, Hooghly on 1 st August 2024, 5 th August 2024 and 12 th August 2024 issued three consecutive notices upon the accused private respondent. By the first notice the accused was directed to demolish the newly constructed brick built boundary wall within 10 days. By the second notice he was directed to restore the encroached portion of the said water body. The third notice was a show cause notice under Section 3(1) of the West Bengal Public Land (Eviction of Unauthorized Occupants) Act, 1962.
2 nd September 2024	A hearing took place before the Collector under the West Bengal Public Land (Eviction of Unauthorized Occupants) Act, 1962 and S.D.M. Sadar Hooghly where various directions were passed upon the accused private respondent.
30 th September 2024	The Investigating Officer who was investigating Chinsurah P.S. Case No. 287 of 2024 dated 8 th July 2024, filed a charge sheet under various sections as mentioned therein in connection with the said case against the accused private respondent being Chinsurah P.S. Charge Sheet No. 338 of 2024 dated 30 th September 2024.
9 th December 2024	The Collector under the West Bengal Public Land (Eviction of Unauthorized Occupants) Act, 1962 and S.D.M. Sadar Hooghly disposed of the aforesaid proceeding without passing any order since the accused alleged that various proceedings with regard to the title of the aforesaid water body are pending before the Land Reforms and Tenancy Tribunal.
6 th January 2025 and 7 th January 2025	The officials of Kodalia No. 2 Gram Panchayat forwarded various documents to the District Magistrate, Hooghly, to the Additional Chief Secretary and L.R.C., Land and Land Reforms and RR & R Department, Government of West Bengal regarding the instant matter with the request to take appropriate action as the local inhabitants have been facing serious ecological problems since long.



E

17 th March 2025	However, no action, either for removal of encroachment or for restoration of the said waterbody have been taken by the statutory authorities and taking advantage of such inaction on the part of the statutory authorities, the private respondent no. 10 continued with the illegal work of filling up the said water body with trace, garbage and rubbishes and cutting of trees at a rapid pace. This prompted the applicant no. 1 society to file a complaint on 17 th March 2025 with the statutory authorities thereby requesting them to take appropriate steps for restoration of the said water body.
26 th March 2025 And 21 st April 2025	That the applicant no. 1 society repeated such complaints on 26 th March 2025 and 21 st April 2025 before the statutory authorities thereby praying for taking necessary actions against the accused persons.
	Hence this Application



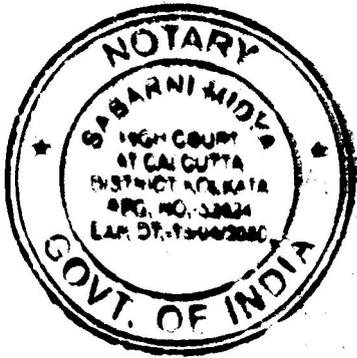
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ORIGINAL APPLICATION NO. OF 2025/EZB

(An application under section 18(1) read with Sections 14 and 15 of
National Green Tribunal Act, 2010)

IN THE MATTER OF:

1. Paribesh Academy, a Society duly registered under the West Bengal Societies Registration Act, 1971 before the Registrar of Firms and Societies and Non-trading Corporation, West Bengal, having its office at Barabazaar, Chandannagar, P.O. and P.S. Chandannagar, District Hooghly, PIN 712 136, being represented by its President, Sri Biswajit Mukherjee. (Mob No. 8420762517). Email Id: biswajit.envlaw@gmail.com.

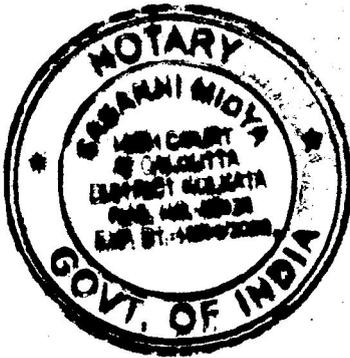


2. Mr. Partish Majumdar, son of Late Manick Majumdar, residing at Village: 5 No. Krishnapur, Post: Rabindranagar, Police Station: Chinsurah, District: Hooghly, Pin: 712 103. (Mob No. 7980109195). Email Id: paritoshmajumdar79@gmail.com.

3. Mr. Kamal Barman, Son of Kashinath Barman, residing at Village: 2 No. Krishnapur, Post: Rabindranagar, Police Station: Chinsurah, District: Hooghly, Pin: 712 103. (Mob No. 8777725869). Email Id: kamalbarman8777@gmail.com.

.... APPLICANTS

VERSUS



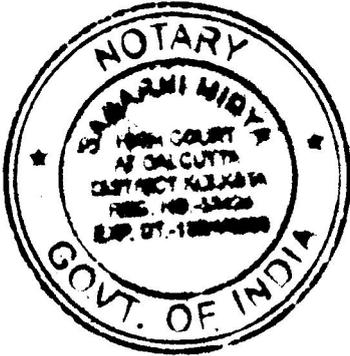
1. The State of West Bengal, service through the Chief Secretary, Government of West Bengal, having its office at Nabanna, 13th Floor, 325, Sarat Chatterjee Road, Shibpur, Howrah-711102. Email Id: cs-westbengal@nic.in.

2. The District Magistrate, Hooghly, Government of West Bengal, having its office at office of the District Magistrate, Hooghly, New Administrative Building, Chinsurah, P.O. and P.S. Chinsurah, District Hooghly- 712 101. Email Id: dm-hoog@nic.in and deohooghly2021@gmail.com

3. The Additional District Magistrate and District Land and Land Reforms Officer, Hooghly, having its office at

Jiban Paul's Garden, Kapasdanga, Chinsurah RS, P.O. and P.S. Chinsurah, District Hooghly - 712103. Email Id: dllrohugli@gmail.com.

4. The Block Land & Land Reforms Officer, Chinsurah-Magra, Hooghly, having its office at Bandel Lichubagan, Chinsurah Mogra Block, P.S. Chinsurah, P.O. -Magra, District - Hooghly, Pin- 712311. Email Id: bllrocm@gmail.com.



5. The Sub-Divisional Officer, Chinsurah Sadar Sub-Division, having its Office at P.O. and P.S. Chinsurah, Hooghly, West Bengal, Pin- 712101. Email Id: sdo-chinsurah@hooghly.nic.in and sdosadarhooghly@gmail.com

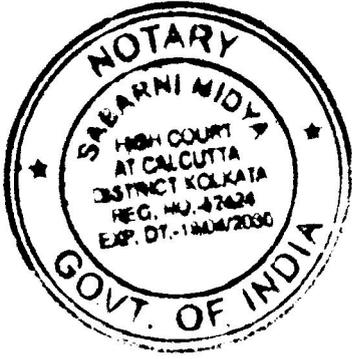
6. The Director of Fisheries Government of West Bengal, having its office at Meen Bhawan, 31, G. N. Block, Sector-V, Salt Lake City, Kolkata - 700091. Email Id: dsfisheries@gmail.com

7. Kotalia II Gram Panchayat, service through Prodhan, having its office at Village Old Kotalia, Post Bandel,

District: Hooghly, Pin – 712 123. Email Id: kodaliagp2@gmail.com.

8. The Chairman, West Bengal Pollution Control Board having its office at Paribesh Bhawan, 10A, Block LA, Sector III, Salt Lake City, Kolkata-700 098; Email Id: net.wbpcb-wb@bangla.gov.in

9. The Officer in Charge, Chinsurah Police Station under Chandernagore Police Commissionerate, having its office at Netaji Subhash Road, Near, Ghorir More, Chinsurah, West Bengal 712101. Email Id: pschinsurah@policewb.gov.in.



10. Sri Binoy Chatterjee, son of Late Dulal Chatterjee, residing at Village: 1 No. Krishnapur, Rabindranagore, P.O. and P.S. Chinsurah, District Hooghly - 712101. (Mob No. 6291419202)

.... RESPONDENTS

1. The address of the applicants are as given above for the service of notices of this application and that of their representatives.
2. The addresses of the respondents are as given above for service of notice of this application and that of their representatives.

3. The applicants above named beg to present the Memorandum of Application against inaction/wrong action on the part of the respondent Nos. 1 to 10 on the grounds set out hereunder.

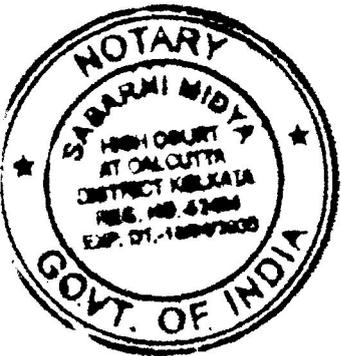
4. FACTS IN BRIEF:

a) The Applicant No. 1 is a Registered Societies under the West Bengal Societies Registration Act, 1961 having their Registered Offices at the addresses as mentioned hereinabove.

b) The Applicant No. 1 Society was established for imparting awareness and for training the students on the issues of protection of environment from pollution. The Applicant No.1 Society regularly arranges 'Environment Fairs" for generating awareness amongst the public at large regarding environment pollution and related issues like causes of environment pollution and how to restrict it. The Applicant No.1 Society is also working tirelessly for protection of environment and also raising their voices in respect of the issues like illegal pond filling and cutting /butchering /felling of trees, controlling noise pollution and other environmental issues arising from the environment crimes.

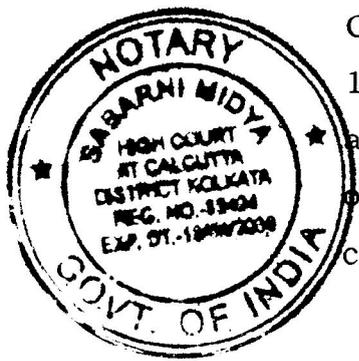
c) That the Applicant No. 2 is a member Kodalia 2No. Gram Panchayat and holding a post of Manager of Industry and Infrastructure in Kodalia 2No. Gram Panchayat and residing at aforementioned address. The Applicant No. 3 is law abiding citizen and residing at aforementioned address.

d) The Respondent Nos. 1 to 9 discharges public duties and therefore obligated to act in accordance with law in strict



compliance of the Constitution of India. The Respondent No. 10 is an individual who has indulged himself in the illegal work of filling up of a pond/water body and cutting of trees as morefully described hereunder.

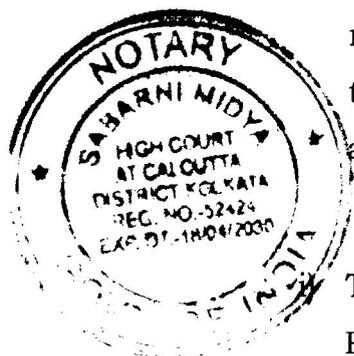
- e) The Applicants are seriously concerned and interested in protecting water bodies as well as environment of the locality and at present they are aggrieved by the illegal attempts made by the private respondent to fill up water body/pond lying and situated at Mouja Kulihanda, under Kodalia No.2 Gram Panchayat, Village Krishnapur 1 No., P.S. Chinsurah under Chandernagore Police Commissionerate, J.L. No. 18, L.R. Dag No. 7309 in Khatian No. 1, P.O. Rabindranagore, District Hooghly (hereinafter referred to as the said "water body"). Copies of images of the waterbody obtained from google earth server are annexed hereto and collectively marked as Annexure - "A".



- f) That on the basis of a complaint received from the local people to the effect that the private respondent no. 10 has engaged himself in illegal filling up of the said water body lying and situated at Mouja Kulihanda, under Kodalia No.2 Gram Panchayat, Village Krishnapur 1 No., P.S. Chinsurah under Chinsurah Police Commissionerate, J.L. No. 18, L.R. Dag No. 7309 in Khatian No. 1, P.O. Rabindranagore, District Hooghly, the Prodhan of Kodalia No. 2 Gram Panchayat on 24th August 2009 filed a complaint before the Chinsurah-Mogra Block Development Officer thereby requesting him to take necessary action for the restoration of the water body and for taking action against the accused as per prevalent laws. A copy of the said complaint dated 24th August, 2009 is annexed hereto and marked as Annexure - "B".

g) That subsequently, on 20th June 2012, the Block Land and Land Reforms Officer, Chinsurah-Mogra, Hooghly confirmed to the Prodhan of Kodalia No. 2 Gram Panchayat that the said water body has been vested to the Government of West Bengal. A copy of the said dated 20th June 2012 is annexed hereto and marked as Annexure- "C".

h) Unfortunately, no steps were taken for restoration of the said water body by the statutory authorities. This prompted the local residents to file another representation before the statutory authorities on 22nd May 2023 thereby requesting to take necessary action for restoration of the said water body. A copy of the said representation dated 22nd May 2023 is annexed hereto and marked as Annexure - "D".



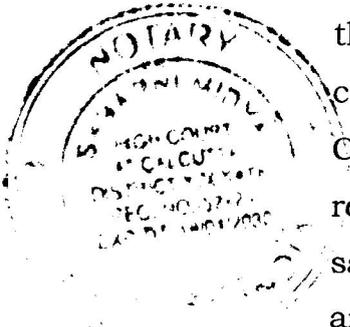
That in furtherance to the above complaint, the local Member of Hon'ble West Bengal Legislative Assembly also filed a similar complaint before the District Magistrate, Hooghly on 3rd August 2023. A copy of the said complaint dated 3rd August, 2023 is annexed hereto and marked as Annexure - "E".

j) That on the basis of the aforesaid complaint, on 29th September 2023 a physical inspection of the aforesaid water body was carried out by the Revenue Inspector, Kodalia-2 R.I. Office, Chinsurah-Mogra Block and during the inspection the concerned officer found that the accused person being the private respondent no. 10 herein, as a matter of fact is instrumental in filling up of the water body by making illegal constructions

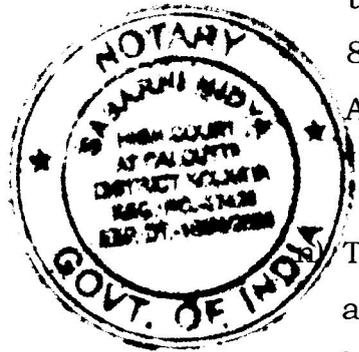
thereat. Such enquiry report was filed before the Block Land and Land Reforms Officer, Chinsurah-Mogra Block, Hooghly. A copy of the said enquiry report dated 29th September 2023 is annexed hereto and marked as Annexure – “F”.

- k) That in view of the aforesaid physical inspection/enquiry report, the Block Land and Land Reforms Officer, Chinsurah-Mogra Block, Hooghly filed a complaint before the Officer-In-Charge, Chinsurah Police Station, Hooghly on 9th November 2023 against the accused and various other persons thereby complaining that they are attempting to alter the nature and character of the said water body unauthorizedly and without any prior permission of the Collector and in violation of the provisions of Section 4(c) of the West Bengal Land Reforms Act. Acting on the basis of such complaint a F.I.R. was registered being Chinsurah Police Station Case No. 534/2023 dated 10th November 2023 against the private respondent no. 10 and various other persons as named in the said F.I.R. Copies of the said complaint dated 9th November 2023 and F.I.R. dated 10th November 2023 are annexed hereto and collectively marked as Annexure – “G”.

- l) Subsequent to the aforesaid registration of F.I.R., Revenue Inspector, Kotalia-2 R.I. Office, Chinsurah-Mogra Block made a further physical inspection on 2nd July 2024. An enquiry report was filed on 3rd July 2024 before the Block Land and Land Reforms Officer, Chinsurah-Mogra Block, Hooghly wherein it was clearly mentioned that the private respondent has made further construction in the eastern side of the said water body. A copy of the enquiry report dated 3rd July 2024 is annexed hereto and marked as Annexure – “H”.



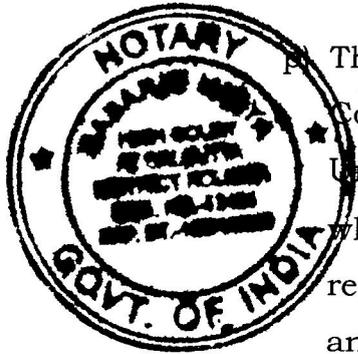
m) That in view of the aforesaid additional physical inspection/enquiry report, the Block Land and Land Reforms Officer, Chinsurah-Mogra Block, Hooghly filed another complaint before the Officer-In-Charge, Chinsurah Police Station, Hooghly on 8th July 2024 against the accused private respondent no. 10 herein thereby complaining that they are attempting to alter the nature and character of the said water body unauthorizedly and without any prior permission of the Collector and in violation of the provisions of Section 4(c) of the West Bengal Land Reforms Act. Acting on the basis of such complaint another F.I.R. was registered being Chinsurah Police Station Case No. 287/2024 dated 8th July 2024 against the private respondent as named in the said F.I.R. Copies of the said complaint and F.I.R. both dated 8th July 2024 are annexed hereto and collectively marked as Annexure - "I".



That on 10th July 2024 the Assistant Director and the Block Land and Land Reforms Officer, Chinsurah-Mogra Block, Hooghly, informed the Additional District Magistrate and the District Land and Land Reforms, Hooghly about the aforesaid fact and requested him to take necessary action against the accused. On receipt of such information, the Additional District Magistrate and the District Land and Land Reforms, Hooghly forwarded the same to the Sub-Divisional Officer, Sadar, Hooghly on 15th July 2024 and requested him to take necessary action for restoration of the said water body being the property under the custody of the Collector to its original character in accordance with law as the said water body belongs to State of West Bengal under Collector's Khatian no. 1. Copies of the said information memo dated 10th

July 2024 and complaint dated 15th July 2024 are annexed hereto and collectively marked as Annexure – “J”.

- o) That the Sub-Divisional Magistrate, Sadar, Hooghly on 1st August 2024, 5th August 2024 and 12th August 2024 issued three consecutive notices upon the accused private respondent. By the first notice the accused was directed to demolish the newly constructed brick built boundary wall within 10 days. By the second notice he was directed to restore the encroached portion of the said water body. The third notice was a show cause notice under Section 3(1) of the West Bengal Public Land (Eviction of Unauthorized Occupants) Act, 1962. Copies of the aforesaid notices dated 1st August 2024, 5th August 2024 and 12th August 2024 are annexed hereto and collectively marked as Annexure – “K”.



That on 2nd September 2024, a hearing took place before the Collector under the West Bengal Public Land (Eviction of Unauthorized Occupants) Act, 1962 and S.D.M. Sadar Hooghly where various directions were passed upon the accused private respondent. A copy of the said order dated 2nd September 2024 is annexed hereto and marked as Annexure – “L”.

- q) That on 30th September 2024, the Investigating Officer who was investigating Chinsurah P.S. Case No. 287 of 2024 dated 8th July 2024, filed a charge sheet under various sections as mentioned therein in connection with the said case against the accused private respondent being Chinsurah P.S. Charge Sheet No. 338 of 2024 dated 30th September 2024. A copy of the said charge Sheet

dated 30th September 2024 is annexed hereto and marked as Annexure – “M”.

r) However, on 9th December 2024, the Collector under the West Bengal Public Land (Eviction of Unauthorized Occupants) Act, 1962 and S.D.M. Sadar Hooghly disposed of the aforesaid proceeding without passing any order since the accused alleged that various proceedings with regard to the title of the aforesaid water body are pending before the Land Reforms and Tenancy Tribunal. Copy of the said order dated 9th December 2024 is annexed hereto and marked as Annexure – “N”.

s) That on 6th January 2025 and 7th January 2025, the officials of Kodalia No. 2 Gram Panchayat forwarded various documents to the District Magistrate, Hooghly, to the Additional Chief Secretary and L.R.C., Land and Land Reforms and RR & R Department, Government of West Bengal regarding the instant matter with the request to take appropriate action as the local inhabitants have been facing serious ecological problems since long. Copies of the forwarding letters dated 6th January 2025 and 7th January 2025 are annexed hereto and collectively marked as Annexure – “O”.



t) However, no action, either for removal of encroachment or for restoration of the said waterbody have been taken by the statutory authorities and taking advantage of such inaction on the part of the statutory authorities, the private respondent no. 10 continued with the illegal work of filling up the said water body with trace, garbage and rubbishes and cutting of trees at a rapid pace. This prompted the applicant no. 1 society to file a complaint on 17th March 2025 with the statutory authorities thereby

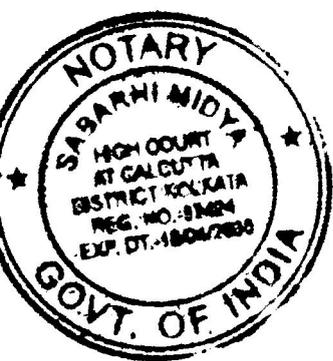
requesting them to take appropriate steps for restoration of the said water body. Copy of the said complaint dated 17th March 2025 is annexed hereto and marked as Annexure – “P”.

- u) That the applicant no. 1 society repeated such complaints on 26th March 2025 and 21st April 2025 before the statutory authorities thereby praying for taking necessary actions against the accused persons. Copies of the said complaints dated 26th March 2025 and 21st April 2025 are annexed hereto and collectively marked as Annexure – “Q”.
- v) That the applicants submits that the statutory respondent authorities ought to have taken immediate steps for restoration of the water body at the concerned area on the basis of the enquiry report filed by the Revenue Inspector, Kodalia-2 R.I. Office, Chinsurah-Mogra Block but for reasons best known to them, the respondent authorities are sitting idle without taking any steps either on the basis of the said report or on the basis of numerous representations and complaints filed by the applicant no. 1 and the local residents.
- w) That it is very unfortunate that, inspite of receiving numerous representations and complaints filed by the applicant no. 1, local residents as well as other statutory authorities, the respondent authorities failed to take any steps against the private respondent, which prompted the private respondent to resume filling up the said water body in a more rapid, constructive and systematic manner. Photographs reflecting the illegal filling up of the said water body are annexed hereto and collectively marked as Annexure – “R”.



x) It is very unfortunate that in the instant matter although the respondent authorities have received requests from the applicant no.1 to restore the original condition of the pond by removing the soil and rubbish from the same but till date, neither the private respondent has complied with the said order nor the statutory authorities have taken any steps either to restore the said water body in its original condition or taken any steps against the private respondents in accordance with law.

y) That it is very unfortunate that although several demand justices have been made before the statutory bodies, but as a matter of fact no effective steps have been taken by any of the above statutory bodies who have been impleaded in the instant writ petition as respondents. Hence the applicants have no alternative but to file the instant public interest litigation so that this Hon'ble Court may be pleased to pass an appropriate order restraining such illegal attempts of the private respondent from achieving their mischievous goal to fill up the said pond/water body permanently with a view to make permanent construction over the same.



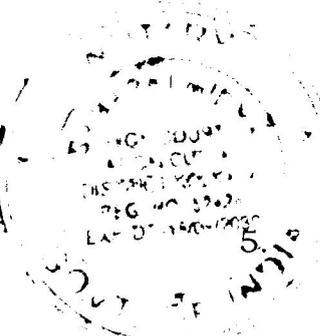
z) That the applicants submits that the definition of the term "pollution" amongst other also include any act which endangers or is harmful or is injurious to the life and health of animals or plants or of aquatic organisms and the term 'pollution' also includes the alteration of physical properties of water. Thus, if a water body which is used for fishing purposes or is useful for the purpose of drinking water by the animals or helps watering of the plantations or aquatic organisms like, fish, crabs, frogs etc. is

filled up and turned into solid land, such act would be covered in the term "pollution". This is all the more because of the definition of the "stream" which includes inland water and sub-terranean waters also. There can be no doubt that the Water Act, 1974 prevents the contamination of the water by any chemical discharge of the effluent any industry or that it prevents the alteration of the chemical properties of water by the discharge of sewage or any other liquid or gaseous or solid substance into the water including filling up the same by rubbish and/or earth. Therefore, an act of completely destroying any water body by filling up same would also be an act of pollution and in contravention of the Water Act, 1974. Further establishing the pucca structures and for that purpose illegally filling up the water bodies or encroaching upon the same, would also entitle the State Board under the Act to rise up and question the propriety or legality of such act. It is not only the not only the surface water with which the Act is concerned, but also the inland waters and sub-terranean waters. Therefore, the instant act of filling up of water body by the private respondents clearly violates the provisions of the Water Act, 1974.



- aa) The applicants further submits that the West Bengal Pollution Control Board has been recognized by the Environment Act of 1986 to take care of the environment which includes water, air and land and interrelationship which exists among and between water, air and land and human beings, other living creatures, plants, microorganism and property and therefore the instant act of filling up of water body by the private respondents clearly violates the provisions of the Water Act, 1974 as well as Air Act, 1981 and the Environment (Protection) Act, 1986.

- bb) The applicants in that backdrop submits that unless the prayers made hereinbelow are granted in favour of the applicants with utmost promptitude either in interim or ad-interim form, your applicants would suffer irreparable loss and injury in the form of losing his spirited social welfare activities which is now pertinently required for supporting the affected person who are not getting legal assistance from the statutory authorities who are supposed to act lawfully to shield the evilness of such bad and illegal activities for building a graceful and healthy society.
- cc) Your applicants states that your applicants have strong prima-facie case and balance of convenience and inconvenience stand in favor of the applicants and delay in delivering the order as prayed for hereinbelow in interim or ad-interim form would frustrate the purpose of delivering justice in favor of the applicants upon adjudication of the issue involved in this Original Application.



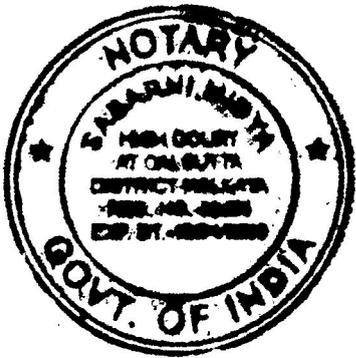
5
 GROUNDS:

That being highly aggrieved by and/or dissatisfied with the inaction and/or non-action on the part of the statutory respondent authorities in not restoring the said water body illegally and unauthorizedly, lying and situated at Mouja Kulihanda, under Kodalia No.2 Gram Panchayat, Village Krishnapur 1 No., P.S. Chinsurah under Chandernagore Police Commissionerate, J.L. No. 18, L.R. Dag No. 7309 in Khatian No. 1, P.O. Rabindranagore, District Hooghly, the applicants begs to move this application on the following amongst other grounds:

- I. FOR THAT the statutory respondent authorities ought to have taken immediate steps for restoration of the water body at the concerned area on the basis of the enquiry

report filed by the Revenue Inspector, Kodalia-2 R.I. Office, Chinsurah-Mogra Block but for reasons best known to them, the respondent authorities are sitting idle without taking any steps either on the basis of the said report or on the basis of numerous representations and complaints filed by the petitioner and the local residents.

- II. FOR THAT it is very unfortunate that, inspite of receiving numerous representations and complaints filed by the petitioner, the respondent authorities failed to take any steps against the private respondent, which prompted the private respondent to resume filling up the said water body in a more rapid, constructive and systematic manner.
- III. FOR THAT in the instant matter although the respondent authorities have received requests from the petitioners to restore the original condition of the pond by removing the soil and rubbish from the same but till date, neither the private respondent has complied with the said order nor the statutory authorities have taken any steps either to restore the said water body in its original condition or taken any steps against the private respondents in accordance with law.
- IV. FOR THAT it is very unfortunate that although several demand justices have been made before the statutory bodies, but as a matter of fact no effective steps have been taken by any of the above statutory bodies who have been impleaded in the instant writ petition as respondents. Hence the petitioner has no alternative but to file the instant public interest litigation so that this Hon'ble Court



protected water body on consideration of the fact that the said water body is of adequate ecological, faunal and foral, geo-morphological, natural or geological significance for the purpose of protecting, propagating and developing water bodies, lives or its environment. The Government authorities also owe a duty to protect such water body which they have miserably failed to do.

IX. FOR THAT the callous and negligent attitude of the respondent State authorities towards the illegal acts and conducts of the private respondents, if not restricted, at the outset, can destroy the ecological balance of the said locality.

X. FOR THAT the concerned respondent authorities ought to have taken administrative as well as police help for ensuring stoppage of filling up work done by the private respondent which they have willfully failed to do so.

XI. FOR THAT there are several judgments passed by both the Hon'ble Apex Court and this Hon'ble Court to the effect that water bodies which are permanent in nature cannot be filled up for any purpose and it is one of the most important fundamental duties of the government to protect such natural resources.

XII. FOR THAT the action of the respondent State authorities in collusion with the private respondent will completely destroy the ecological balance of the locality.

XIII. FOR THAT the private respondents in connivance with the State Authorities have purported to bypass the spirit of

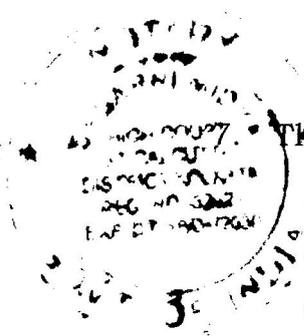


several judgments delivered by the Hon'ble Supreme Court as well as by this Hon'ble Court with regard to restrictions on filling up any water body having permanent nature.

XIV. FOR THAT the purported acts and conducts on the part of the respondent State authorities are arbitrary, illegal, unreasonable, unjust, unfair, unlawful and violative of the rights of the applicants as protected under the Constitution of India.

XV. FOR THAT that acts and conducts of the respondents are bad in law on other grounds, which the applicants craves leave to urge at the time of hearing.

6. The applicant submits that unless the prayers as prayed for herein below are passed the applicants will suffer irreparable loss, prejudice and injury.



That there is great urgency in moving this application as the private respondent no. 10 has already filled up majority of the water body and have constructed buildings over the same and the construction still going and it is likely that the private respondent no. 10 is going to create third party interest very soon by selling portions in the said illegal construction raised by them and unless necessary restrictions are imposed upon them, the instant application filed by the applicants shall become infructuous.

8. The balance of convenience is in favour of orders as prayed for herein.

9. Unless orders are passed as prayed for, your applicants shall suffer irreparable loss and prejudice.

10. This application is bonafide and made for the interest of justice.

LIMITATION:

The applicants states that the application is within time prescribed. On coming to see that the private respondent no. 10 has already filled up majority of the water body and has constructed buildings over the same and the construction still going, the applicants made complaints before the statutory authorities and since the respondent authorities failed to response to such complaint, the applicants decided to move this application. Present application is thus not barred by time.

PRAYER

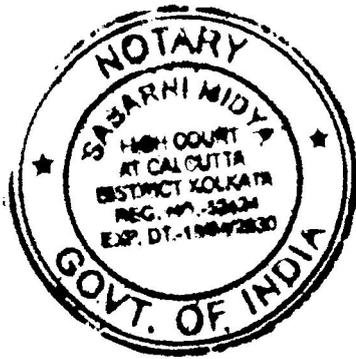
In the aforesaid circumstances, the applicant prays that this Hon'ble Tribunal will be gracious enough and pleased to grant:

a. An order commanding the respondents, each one of them and their men / agents / servants to forthwith restrain the private respondent from filling up the said water and/or from making any construction of permanent and temporary nature in respect of the said water body/pond lying and situated at Mouja Kulihanda, under Kotalia No.2 Gram Panchayat, Village Krishnapur 1 No., P.S. Chinsurah under Chandernagore Police Commissionerate, J.L. No. 18, L.R. Dag No. 7309 in Khatian No. 1, P.O. Rabindranagore, District Hooghly;



b. An order commanding the respondents, each one of them and/or their man / agents / servants to forthwith restore the said water body/pond lying and situated at Mouja Kulihanda, under Kodalia No.2 Gram Panchayat, Village Krishnapur 1 No., P.S. Chinsurah under Chandernagore Police Commissionerate, J.L. No. 18, L.R. Dag No. 7309 in Khatian No. 1, P.O. Rabindranagore, District Hooghly in its original condition, shape and size;

c. An order commanding the respondents, each one of them and/or their man / agents / servants to forthwith demolish any construction work, made by the private respondent over the said water body/pond lying and situated at Mouja Kulihanda, under Kodalia No.2 Gram Panchayat, Village Krishnapur 1 No., P.S. Chinsurah under Chandernagore Police Commissionerate, J.L. No. 18, L.R. Dag No. 7309 in Khatian No. 1, P.O. Rabindranagore, District Hooghly;



d. An order commanding the respondents, each one of them and/or their man / agents / servants to forthwith take all steps to ensure the preservation of the said water

body/pond lying and situated at Mouja Kulihanda, under Kodalia No.2 Gram Panchayat, Village Krishnapur 1 No., P.S. Chinsurah under Chandernagore Police Commissionerate, J.L. No. 18, L.R. Dag No. 7309 in Khatian No. 1, P.O. Rabindranagore, District Hooghly;

e. An order commanding the respondents, each one of them and/or their man / agents / servants to forthwith take appropriate legal actions against the private respondent for illegally filling up the said water body/pond lying and situated at Mouja Kulihanda, under Kodalia No.2 Gram Panchayat, Village Krishnapur 1 No., P.S. Chinsurah under Chandernagore Police Commissionerate, J.L. No. 18, L.R. Dag No. 7309 in Khatian No. 1, P.O. Rabindranagore, District Hooghly;



f. An order do issue directing the respondent authorities to forthwith restore the said water body in its original shape and size, lying and situated at Mouja Kulihanda, under Kodalia No.2 Gram Panchayat, Village Krishnapur 1 No., P.S. Chinsurah under Chandernagore Police Commissionerate, J.L. No. 18, L.R. Dag No.

7309 in Khatian No. 1, P.O.
Rabindranagore, District Hooghly;

g. An order do issue directing the respondents and/or their men/ agents/ servants to forthwith take step for excavating the filled up portion of the said water body and for demolition of the unauthorized construction made by the private respondent over the said water bodies;

h. Ad-interim orders in terms of prayers (f) and (g) as above.

i. Orders as to costs.

j. Such other order and/or direction as Your Lordships may deem fit and proper.

And for this act of kindness the petitioner, as in duty bound shall ever pray



Biswajit Mukherjee

APPLICANT NO. 1
The President
Paribesh Academy,
C/o- Biswajit Mukherjee
Barabazar, Chandernagore
Hooghly-712136, West Bengal.

APPLICANT NO. 2
Paritosh Majumdar

APPLICANT NO. 3

Kamal Barman.

VERIFICATION

I, Biswajit Mukherjee, son of Late Ajit Kumar Mukherjee, age about 72 years, by occupation – retired employee, by religion – Hindu, residing at Burra Bazar, Chandannagore, District Hooghly 712136, do hereby declare and state that the contents of paragraph Nos. 1 to 4(v) are true to my knowledge, which includes information derived from records which I verily believe to be true and the rest are my humble submissions before this Hon'ble Tribunal.

Biswajit Mukherjee

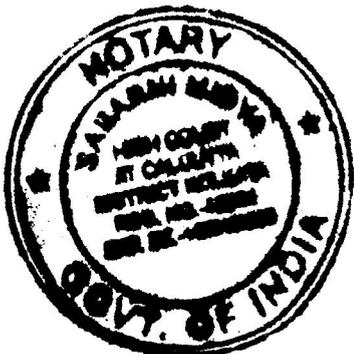
Prepared in my office

DEPONENT
The President
Paribesh Academy,
C/o- Biswajit Mukherjee
Barabazar, Chandannagar
Hooghly-712136, West Bengal

B. Kash Shaw

Advocate

Solemnly affirmed before
Notary Public on
this the day of July,
2025.



Solemnly Affirmed & Declared
before me on identification

Sarabani Ghose
Sabarni Ghose, Notary
Reg. No.-52424 Govt. of India
High Court at Calcutta

122 AUG 2025

VERIFICATION

I, Partish Majumdar, son of Late Manick Majumdar, age about 46 years, by occupation – Buisness, by religion – Hindu, residing at Village: 5 No. Krishnapur, Post: Rabindranagar, Police Station: Chinsurah, District: Hooghly, Pin: 712 103, do hereby declare and state that the contents of paragraph Nos. 1 to 4(v) are true to my knowledge, which includes information derived from records which I verily believe to be true and the rest are my humble submissions before this Hon'ble Tribunal.

Partish Majumdar

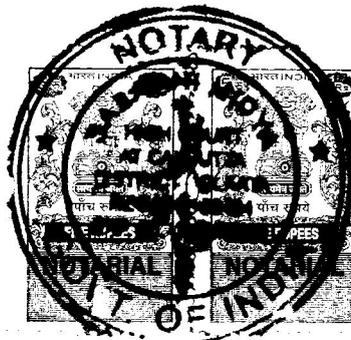
Prepared in my office

DEPONENT

B. Kash Shaw

Advocate

Solemnly affirmed before
Notary Public on
this the day of July,
2025.



22 AUG 2025

Solemnly Affirmed & Declared
before me on identification
[Signature]
Sabarni Midya, Notary
Reg. No. 52424 Govt. of India
High Court at Calcutta

VERIFICATION

I, Mr. Kamal Barman, Son of Kashinath Barman, age about 30 years, by occupation - buisness, by religion - Hindu, residing at Village: 2 No. Krishnapur, Post: Rabindranagar, Police Station: Chinshura, District: Hooghly, Pin: 712 103, do hereby declare and state that the contents of paragraph Nos. 1 to 4(v) are true to my knowledge, which includes information derived from records which I verily believe to be true and the rest are my humble submissions before this Hon'ble Tribunal.

Kamal Barman

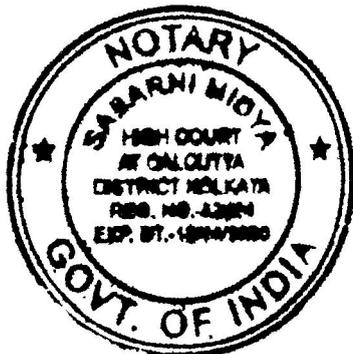
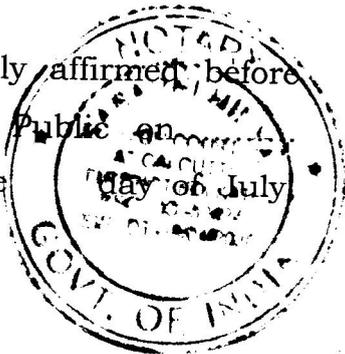
DEPONENT

Prepared in my office

B. Uash Shaw

Advocate

Solemnly affirmed before
Notary Public on
this the 12 day of July
2025.



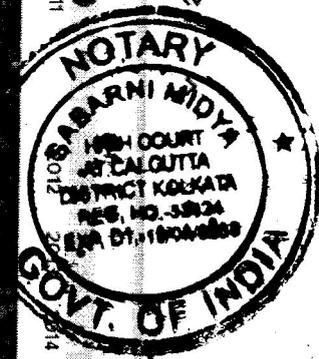
12 AUG 2025

Solemnly Affirmed & Declared
before me on identification

Sabarni Mitya
Sabarni Mitya, Notary
Reg. No. 52224 Govt. of India
High Court at Calcutta

Annexure-'A'

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Historical Imagery < Jan 1, 2011 >

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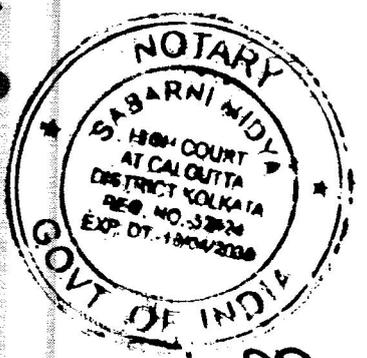
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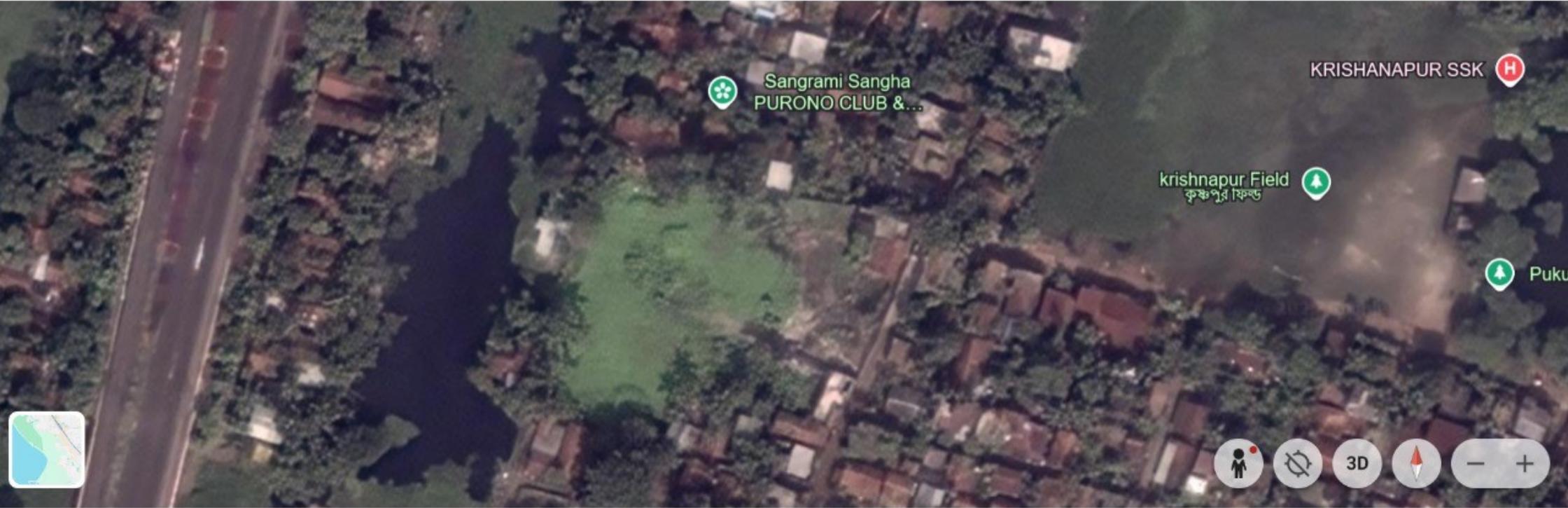
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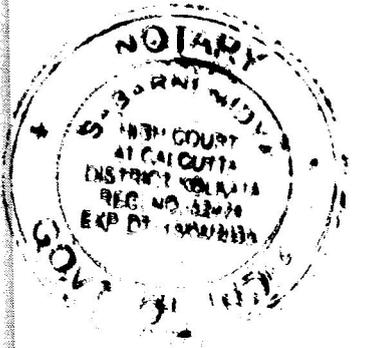
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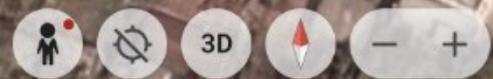
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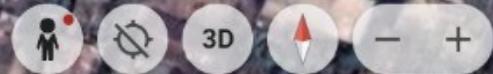
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KRISHANAPUR SSK

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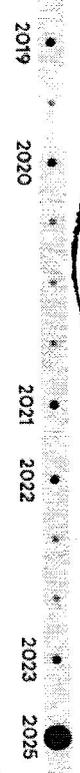


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Historical Imagery < Feb 4, 2025 >



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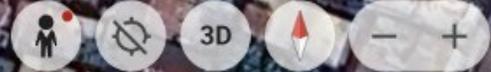
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Historical Imagery < Feb 4, 2025 >



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Annexure-'B'

দূরাভাষ: ২৬৮৬-৪৬০২

কোদালিয়া-২ গ্রাম পঞ্চায়েত কার্যালয়

29

(চুঁচুড়া-মগরা পঞ্চায়েত সমিতি / ব্লক)

30

কোদালিয়া, পোঃ ব্যাঙেল জং, জেলা : হুগলী, পিন - ৭১২ ১২৩

পত্রাঙ্কঃ-কে.জি.পি.-২/ ৩৯/৫/২০০৯

দিনাঙ্ক 28/৮/২০০৯

মাননীয়,

চুঁচুড়া - মগরা সমষ্টি উন্নয়ন আধিকারিক

ডাকঘর - মগরা, জেলা - হুগলী।



বিষয় - অত্র কোদালিয়া ২ নং গ্রাম পঞ্চায়েত এলাকার অন্তর্গত -পুকুর ব্যবহার সংক্রান্ত প্রমোটারী চক্রান্তের 'পুকুর ভরাট' করার হাত থেকে পুকুর কে রক্ষা করে সাধারণ মানুষের স্বার্থে ব্যবহারযোগ্য উপযোগী করে তোলা।

মহাশয়,

অত্র কোদালিয়া ২ নং গ্রাম পঞ্চায়েতের পক্ষ থেকে আপনার অবগতির জন্য জানানো যাইতেছে যে, কৃষ্ণপুর ১ ও ৫ নং গ্রামের পশ্চিম পার্শ্ব একটি পুকুর যাহা এলাকার মানুষের অভিযোগের ভিত্তিতে এবং প্রমাণ স্বরূপ জানানো যাচ্ছে যে ৪ (চার বিঘা) বিঘার পুকুরের পূর্বতন অলিখিত মালিক নিতাই মন্ডল এবং বর্তমানেও অলিখিত মালিক শ্রী বিনয় চ্যাটার্জী মহাশয় - পুকুরটি ১৯৮৪ সাল হইতে ১৯৯৮ সাল পর্যন্ত উল্লিখিত এলাকার - মানুষ থেকে শুরু করে সমস্ত কাজে ব্যবহার করতো। বর্তমানে ২০০৯ বর্ষে উক্ত শ্রী চ্যাটার্জী মহাশয় ও কিছু স্বার্থান্বেষী চক্র প্রমোটারী ব্যবসা করার জন্য ঐ পুকুর টি ভরাট করিতেছেন। এমন কি শ্রী চ্যাটার্জী ঐ পুকুর লাগোয়া ১৬'ফুট রাস্তা দখল করে অবৈধ একটি দোতলা দালানগৃহ নির্মাণ করিয়াছেন ও উক্ত জায়গায় অবৈধ ভাবে কলার ব্যবসা করিতেছেন।

এক্ষণে, আপনার নিকট একান্ত অনুরোধ, এলাকার মানুষ অত্র দপ্তরে আসিয়া বলিতেছেন যে, অতিদ্রুত পুকুরটি ভরাট বন্ধ করে N.R.E.G.A. এর প্রকল্পে পুকুরটি সংস্কার ও আগামী দিনে যাহাতে পুকুরটি ব্যবহার করা যাইতে পারে। তাহার প্রয়োজনীয় সুব্যবস্থা গ্রহণ করার জন্য সুপারিশ করিলাম।

আশারাখছি, উক্ত বিষয়টির আপনি যথাযথ গুরুত্ব দেবেন।



ধন্যবাদান্তে,

মহাশয়ের জ্ঞাতার্থে প্রয়োজনীয় ব্যবস্থা গ্রহণ করার জন্য অনুলিপি প্রেরণ করা হল।

পত্রাঙ্ক : - কে.জি.পি. - ২ / ৩৯ (৫) / ২০০৯ দিনাঙ্ক : ২৪/০৮/২০০৯

১) মাননীয়, সভাপতি, চুঁচুড়া - মগরা পঞ্চায়েত সমিতি। ডাকঘর - মগরা, জেলা - হুগলী।

২) মাননীয়, মহকুমা শাসক, হুগলি (সদর)। ডাকঘর - চুঁচুড়া; জেলা - হুগলী।

৩) মাননীয়, ভূমি ও ভূমি সংস্কার আধিকারিক (হুগলী), জীবন পালের বাগান জেলা - হুগলী।

৪) মাননীয়, জেলা শাসক (হুগলী) ডাকঘর - চুঁচুড়া, জেলা - হুগলী।

৫) মাননীয়, সভাপতি, হুগলী জেলা পরিষদ। ডাকঘর - চুঁচুড়া, জেলা - হুগলী।

Received
A.S. & L.R.C.'s Office
Huzar

contains not Verified
Receiving Office
Maghly Collectorate

প্রধান
কোদালিয়া-২ গ্রাম পঞ্চায়েত
কোদালিয়া, পোঃ- ব্যাঙেল
হুগলী ডাকঘর : ব্যাঙেল, জেলা : - হুগলী।

Handwritten signature and date: 28/8/09

Telephone: 2686-4639

Kotalia-2 Gram Panchayat Office
(Chinsurah-Mogra Panchayat Samiti / Block)
Kotalia, Po: Bandel Jung, District: Hooghly, Pin 712 123

Reference:-K.GP-2/39/5/2009

Date: 24.08.2009

To,
Chinsurah Mogra Community Development Officer,
Post Office Mogra, District- Hooghly.

Subject: To protect the pond from the promoter's conspiracy to 'fill the pond' related to the use of the underground pond in Kotalia No. 2 Gram Panchayat area and make it usable in the interest of the common people.

Sir,

This is to inform you on behalf of Kotalia No. 2 Gram Panchayat that a pond was lying and situated at on the western side of Krishnapur No. 1 and 5 number village, which was used by the local people of the area and the former unwritten owner of the said 4 (four bighas) bighas pond, Nitai Mandal and the current unwritten owner Shri Vinay Chatterjee Mahashay, from 1984 to 1998. At present, in the year 2009, the said Shri Chatterjee Mahashay and some vested interested persons are filling up that pond for promoting business. Moreover, Shri Chatterjee has occupied the 16' feet road adjacent to that pond and has constructed an illegal two-storied building and is illegally doing banana business in that place.

Now, I have a special request to you, the people of the area have come to this office and said that the filling of the pond should be stopped immediately and the pond should be renovated under the N.R.E.G.A. project and necessary arrangements should be made so that the pond cannot be filled in the future. I have recommended that you take necessary measures.

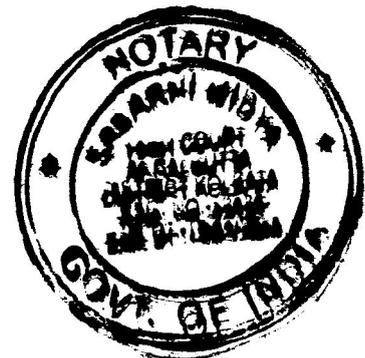
I hope you will give due importance to this matter.

Thanks,

Copy sent for your information to take necessary action:

Letter No. KGP 2/39 (5)/2009 Date: 24/08/2009

1. The President, Chinsurah Mogra Panchayat Samiti.
P.O. Mogra, District- Hooghly.
2. The Sub-Divisional Magistrate, Hooghly (Headquarters).
P.O. Mogra, District- Hooghly.
3. The Land and Land Reforms Officer (Hooghly),
Jiban Pal Bagan, District- Hooghly.
4. The District Magistrate (Hooghly)
Post Office Chinsurah, District- Hooghly.
5. The Chairman, Hooghly Zila Parishad,
Post Office Chinsurah, District- Hooghly



FIRNO- 536/2023

dt - 10/11/23

Annexure 'e'

31

Govt. of West Bengal

Office of the Block Land & Land Reforms Officer
Chinsurah-Mogra, Hooghly.

Memo No. 836/Chin-Mog/12

Dated: 20.6

To

The Pradhan
Kodalia-II Gram Panchayat,
Kodalis, P.S. Bandel,
Hooghly.

Subject: - Giving information in respect of your letter
dated 05.06.2012.

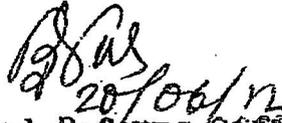
Ref: - Your memo No. K.G.P.II-76/1 dt. 05.06.12.

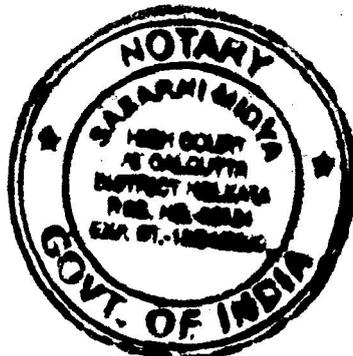
Sir,

With reference to above this is to state that L.R. plot No. 7309 of Mouza-Kulihanda JL No. 18 with the area of 0.96 Acre has been recorded in L.R. khatian No. 1 Classification as FUKUR/SHALI which is vested to the state of W.B. But from the verification of RS R.O.R. it appears that the said land corresponding to R.S. plot no. 21 has been classified as 'Pukur' with the area of 1.36 acre.

In that case, the area of the Pond is 0.96 acre. The rest portion of that R.S. plot is classified as Shali/Path/Bagan/Mandir by making deferent Bata plots.

This is for your information.


20/06/12
Block Land & Land Reforms Officer
Chinsurah-Mogra, Hooghly.



31A

Govt. of West Bengal
Office of the block Land & Land reforms officer
Chinsurah – Megra, Hooghly.

Memo No. 836/Chin-Mog/12

Dated: 20.6.12

To,

The Prodhan
Kotalia – II Gram Panchayat,
Kotalia, P.S. Bandel,
Hooghly.

Subject – Giving information in respect of your letter dated 05. 06. 2012.

Ref: your memo no. K.G.P. II – 76/1 dt. 05.06.2012.

Sir,

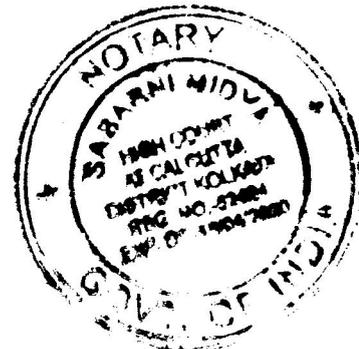
With reference to above this is to state that L.R. plot no. 7309 of mouza – kulihanda JL No. 18 with the area of 0.96 Acre has been recorded in L.R. Khatian No. 1 Classification as PUKUR/SHALI which is vested to the of W.B. But from the verification of RS R.O.R. it appear that the said land corresponding to R.S. Plot no. 21 has been classified as “Pukur” with the area of 1.36 acre.

In that case, the area of the Pond is 0.96 acre. The rest portion of that R.S. plot is classified as Shali/ Path/ Bagan/ Mandir by making deferent bata plots.

This is for your information.

Sd/-

Block Land & Land Reforms officer
Chinsurah – Mogra, Hooghly



Content not Verified)

22.05.23.
Receiving Officer
Hooghly Collectorate

Annexure-'D'



(4)

32

মাননীয়,

জেলা ভূমি ও ভূমি সংস্কার আধিকারীক,
মগরা-চুঁচুড়া ব্লক, ব্যাডেল গিচুবাগান,
থানা - চুঁচুড়া, জেলা - হুগলী।

বিষয়ঃ- বে-আইনীভাবে পুকুর ভরাটে হস্তক্ষেপ করিবার আবেদন।

মহাশয়,

আমরা নিম্ন স্বাক্ষরকারীগণ জেলা হুগলী, থানা চুঁচুড়ার সার্গীল কোদালিয়া ২নং গ্রামপঞ্চায়েতের অধীনস্থ কৃষ্ণপুর সাকিমের স্থানীয় বাসিন্দা হইতেছি। আমরা আপনাকে এই মর্মে জানাইতেছি যে, জেলা হুগলী, থানা চুঁচুড়ার অধীন জে.এল. নং ১৮ কুলিহাড়া মৌজায় এল.আর. ১নং খতিয়ান ভুক্ত আর.এস. ২১ নং তথা হাল এল.আর. ৭৩০৯ নং দাগে পুকুর ০.৯৬ একর পরিমিত সম্পত্তি যাহা বর্তমানে সাধারণের জন্য ব্যবহার্য পুকুরিনী হইতেছে। বিনয় চ্যাটার্জী পিতা মৃত দুলাল চ্যাটার্জী, সাং ১নং কৃষ্ণপুর, থানা চুঁচুড়া জেলা হুগলী মহাশয় উর্জতন কর্তৃপক্ষের কোনরূপ অনুমতি না লইয়াই বে-আইনি ভাবে উক্ত পুকুরটি মাটি ফেলিয়া ভরাট করিতেছে, যার ফলে আমাদের এতদৃ অঞ্চলের নিকাশী নলা প্রায় বন্ধ হইয়া যাইতেছে, ইহার ফলে এলাকার পরিবেশ অস্বাস্থ্যকর হইয়া পড়িতেছে।

আমাদের একান্ত অনুরোধ উপরোক্ত বিষয়টি সরজমিন তদন্ত করিয়া যাহাতে উপরোক্ত পুকুরটি ভরাট করিতে না পারে এবং পুনরায় পুকুরটি পুনবহায় ফিরিয়া আসে সেই বিষয় যথাযথ সুব্যবস্থা গ্রহন আশ্রয় হয়।

নমস্কারান্তে -

তাং -

কৃষ্ণপুর অঞ্চলের সকল বাসিন্দাগণ
মোবাইল নং - ৯৯৮০১০৯১৯৫



অনুলিপি প্রেরিত হইল :-

- ✓ ১। ভূমি ও ভূমি সংস্কার আধিকারীক, গিচুবাগান, হুগলী
- ✓ ২। মাননীয় জেলা শাসক, হুগলী।
- ৩। মাননীয় বিধায়ক, চুঁচুড়া বিধানসভা
- ✓ ৪। মাননীয় এস.ডি.ও. সদর, চুঁচুড়া
- ✓ ৫। মাননীয় বি.ডি.ও. মগরা চুঁচুড়া ব্লক
- ✓ ৬। মাননীয় আই.সি. চুঁচুড়া থানা, চুঁচুড়া, হুগলী।
- ✓ ৭। মাননীয় পৌর প্রধান, হুগলী-চুঁচুড়া পৌরসভা, চুঁচুড়া, হুগলী।
- ✓ ৮। মাননীয় পঞ্চায়েত প্রধান, কোদালিয়া ২নং গ্রামপঞ্চায়েত।



১) Santosh Malimco
 ২) Mithun Aham
 ৩) কল কল
 ৪) শ্রীমতী সুনীতি দেবী
 ৫) বিষ্ণু দেব
 ৬) বরেন চট্টা
 ৭) Subhan Kar Helder

প্রতিলিপি সংযোজন করা হইল :-

১। বি.এল. এ্যাড এল.আর.ও. মহোদয়কে প্রদত্ত গত ইংরাজী ২০/০৬/২০১২ তারিখের ৮৩৬/চিন-মগ/১২ চিঠির জেরক্স কপি।

২। এ বি.এল. এ্যাড এল.আর.ও. মহোদয়কে ২৪/০৫/২০১২ তারিখের ২৪/০৫/২৩ নং/২০১২ চিঠির জেরক্স কপি।

Received
Contains not Verified
24/5/23
B.D.O
Bansurah-Mogra Block
Mogra, Hooghly

তথ্যসমূহ পাঠ না করিয়া
বুঝিয়া পাইসামা চিন-
২৪/০৫/২৩
কোদালিয়া-(২) গ্রাম পঞ্চায়েত

32A

To,

District Land and Land Reforms Officer,
Mogra-Chinsurah Block, Bandel, Lichubagan,
Police Station- Chinsurah, District- Hooghly.

Subject:- Application for your interference to stop
the illegal filling of pond.

Sir,

We, the undersigned, are the residents of Krishnapur Sakim under Kodalia No. 2 Gram Panchayat, Police Station- Chinsurah, District- Hooghly. We hereby inform you that, in J. L. No. 18, Kulihanda Mouza, L.R., No. 1, registered in Khatian No. 21, L.R. No. 7309, there is a pond measuring 0.96 acres of property which is currently being used as a public utility. Vinay Chatterjee, son of late Dulal Chatterjee, resident of 1 no. Krishnapur, Police Station- Chinsurah, District Hooghly, is illegally filling the pond with soil without taking any permission from the higher authorities, due to which the drainage pipes of our area are almost blocked, due to which the environment of the area is becoming unhealthy.

Our sincere request is that the above matter be thoroughly investigated and appropriate measures be taken to prevent the above pond from filling up and restore the pond to its original condition.

Thanks

All residents of Krishnapur region

Mobile No.- 7980109195

Copy to:-

1. Land and Land Reforms Officer, Lichubagan, Hooghly
2. The District Magistrate, Hooghly.
3. The Honorable MLA, Chinsurah Legislative Assembly
4. The S.D.O, Chinsurah Sadar
5. The B.D.O., Mogra-Chunchura Block
6. The I.C. Chinsurah Police Station, Chinsurah, Hooghly
7. The Mayor, Hooghly-Chunchura Municipality, Chinsurah, Hooghly.
8. The Panchayat Pradhan, Kodalia No. 2 Gram Panchayat.

Enclosure:

1. Letter dated 20.06.2012 under Memo No. 836/Chin-Mog/12 issued by B.L. and L.R.O.
2. Letter dated 24.05.2012 issued by B.L. and L.R.O.



5

33

Resi. : Progotinagar
P.O. : Chinsurah R.S.
Dist. : Hooghly
Pin. : 712102
West Bengal
M. : 9830657606

Date3rd Aug., 2023.....

SRI ASIT MAZUMDER (TAPAN)
Member,
West Bengal Legislative Assembly



To
Mrs. Deepap Priya P., I.A.S.,
The District Magistrate,
Hooghly.

Sub.: Enquiry & taking strong action against encroachment into Govt. land.

Madam,

Respectfully I am to enclose herewith a Mass Petition dt.02.08.2023 from local resident of Krishnapur area, Rabindranagar, Hooghly, which will speak for itself.

Madam, I am to say that said Binoy Chatterjee, the encroacher, has illegally occupied a piece of Govt. land with schedule-J.L. No.18, Mouza-Kulihanda, Dag No.7309, Area-0.96 Acre, and started construction of brick-wall around the land.

I, therefore, request you kindly to see into the matter and take positive steps to recover the said piece of Govt. land and use it for any Govt. project in future.

Concerned Addl. District Magistrate (L&LR) & Block Land & Land Reforms Officer, Chinsurah-Mogra Block, have also been requested to take action for recovery of the same.

Thanking you, Sir,
Encl: As stated.



Received
contains not verified
B.D.O.
Chinsurah-Mogra Block
Hooghly
04/8/23

Copy with enclosure forwarded for information & necessary action to:

1. Sub-Divisional Officer, Sadar Sub-Division, Hooghly.
2. The Block Development Officer, Chinsurah-Mogra Block, Hooghly.

Asit Mazumder (Tapan)
Member of Legislative Assembly
West Bengal

03/08/23

With regards,

Asit Mazumder
ASIT MAZUMDER,
M.L.A., Chinsurah A.C.

o/c



Asit Mazumder (Tapan)
Member of Legislative Assembly
West Bengal
03/08/23

মাননীয়,
জেলা শাসক,
চুঁচুড়া-হুগলী,
জেলা - হুগলী।

34

বিষয়ঃ- বে-আইনীভাবে পুকুর ভরাটে হস্তক্ষেপ করিবার আবেদন।

মহাশয়,

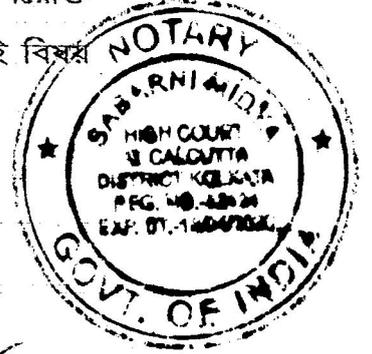
আমরা নিম্ন স্বাক্ষরকারীগণ জেলা হুগলী, থানা চুঁচুড়ার সামীল কোদালিয়া ২নং গ্রামপঞ্চগয়েতের অন্তর্গত কৃষ্ণপুর সাকিমের স্থানীয় বাসিন্দা হইতেছি। আমরা আপনাকে এই মর্মে জানাইতেছি যে, জেলা হুগলী, থানা চুঁচুড়ার অধীন জে.এল. নং ১৮ কুলিহাড়া মৌজায় এল.আর. ১নং খতিয়ান ভুক্ত আর.এস. ২১ নং তথা হাল এল.আর. ৭৩০৯ নং দাগে পুকুর ০.৯৬ একর পরিমিত সম্পত্তি যাহা বর্তমানে সাধারণের জন্য ব্যবহার্য্য পুকুরিনী হইতেছে; বিনয় চ্যাটার্জী, পিতা মৃত দুলাল চ্যাটার্জী, সাং ১নং কৃষ্ণপুর, থানা চুঁচুড়া জেলা হুগলী মহাশয় উর্দ্ধতন কর্তৃপক্ষের কোনরূপ অনুমতি না লইয়াই বে-আইনি ভাবে উক্ত পুকুরটি মাটি ফেলিয়া ভরাট করিতেছে, যার ফলে আমাদের এতদ্ব্যতিরিক্ত নিকাশী নলা প্রায় বন্ধ হইয়া যাইতেছে, ইহার ফলে এলাকার পরিবেশ অস্বাস্থ্যকর হইয়া পড়িতেছে।

আমাদের একান্ত অনুরোধ উপরোক্ত বিষয়টি সরজমিন তদন্ত করিয়া যাহাতে উপরোক্ত পুকুরটি ভরাট করিতে না পারে এবং পুনরায় পুকুরটি পুনর্বহায় ফিরিয়া আসে সেই বিষয় যথাযথ সুব্যবস্থা গ্রহন আঞ্জা হয়।

নমস্কারান্তে -

কৃষ্ণপুর অঞ্চলের সকল বাসিন্দাগণ

মোবাইল নং - ৭৯৮০১০৯১৯৫



তাং - 23/05/23

প্রতিলিপি সংযোজন করা হইল :-

১। বি.এল. এ্যান্ড এল.আর.ও. মহোদয়কে প্রদত্ত গত
ইংরাজী ২০/০৬/২০১২ তারিখের ৮৩৬/চিন-মগ/১২
চিঠির জেরক্স কপি।

২। ঐ বি.এল. এ্যান্ড এল.আর.ও. মহোদয়কে
গত ২৪/০৫/২০১২ তারিখের ৭৩১/চিন-মগ/২০১২
চিঠির জেরক্স কপি।

- ১) Paritosh Mahomed
- ২) Kamal Barman
- ৩) Shyam Sundar Achary.
- ৪) Mitlum Prich
- ৫) Ananta Kumar
- ৬) Bismita Das



34A

To,

District Magistrate,
Chinsurah - Hooghly,
District- Hooghly.

Subject:- Application for your interference to stop
the illegal filling of pond.

Sir,

We, the undersigned, are the residents of Krishnapur Sakim under Kodalia No. 2 Gram Panchayat, Police Station- Chinsurah, District- Hooghly. We hereby inform you that, in J. L. No. 18, Kulihanda Mouza, L.R., No. 1, registered in Khatian No. 21, L.R. No. 7309, there is a pond measuring 0.96 acres of property which is currently being used as a public utility. Vinay Chatterjee, son of late Dulal Chatterjee, resident of 1 no. Krishnapur, Police Station- Chinsurah; District Hooghly, is illegally filling the pond with soil without taking any permission from the higher authorities, due to which the drainage pipes of our area are almost blocked, due to which the environment of the area is becoming unhealthy.

Our sincere request is that the above matter be thoroughly investigated and appropriate measures be taken to prevent the above pond from filling up and restore the pond to its original condition.

Thanks

All residents of Krishnapur region
Mobile No.- 7980109195

Date: 23.05.23

Enclosure:

1. Letter dated 20.06.2012 under Memo No. 836/Chin-Mog/12 issued by B.L. and L.R.O.
2. Letter dated 24.05.2012 issued by B.L. and L.R.O.



Annexure-'F'

35

Govt. of West Bengal
Office of the Revenue Inspector
KODALIYA-II R.I. Office, CHINSURAH-MOGRA, Hooghly.

Dated: 29/09/2023

Memo No. 37 /K-II/23

To
The Block Land & Land Reforms Officer,
Chinsurah Morga Block,
Bandel, Hooghly.

Subj:- Enquiry Report regarding illegal filling of water body in respect of L.R
plot no. 7309 of Mouza - Kullhandia, Jt. No. 18.

Respected Madam,

With reference to the aforesaid subject, the undersigned revenue inspector, as per your instructions, carried out a physical enquiry on 29/09/2023 over LR plot no. 7309 of Kullhandia mouza Jt. no. 18 in connection with a mass petition made by the local people of Krishnapur. In their petition, the local residents complained that plot no. 7309 is actually a pond and it is being gradually filled up by one Binoy Chatterjee. They also complained that the said Binoy Chatterjee himself not only set up a two storied building over the said plot measuring an area of approx 10 decibel but also sold a portion of the said plot which belongs to collector, Govt. Of west Bengal to some people such as Ramesh Barman, Krishna Sarkar, Dilip Byapari and others through unregistered instruments.

During enquiry the plot was identified and found that the plot was a low water body and was almost overtaken with water hyacinth and piles of garbage. A narrow water channel was found running through the middle of the pile. Some one storied house and one two storied building was found set up over the suit plot. The houses built there on as reported since 15 to 20 years.

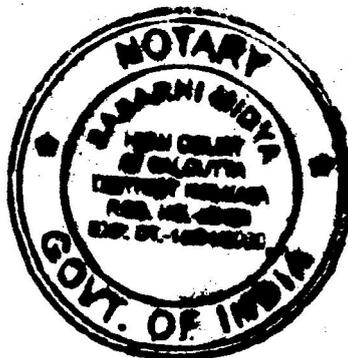
From verbal statement of the local people it is known that the two storied building which was set up on the north eastern portion of the suit plot is being possessed by one Binoy Chatterjee, S/O- Late Dulal Chatterjee. It is also to state that a new iron gate was found installed in front of Sri Binoy Chatterjee's house and new brick earth wall was also built up there. It is also learnt from the verbal statement of the local people that the one storied building which was built up on the southern part of the said plot is possessed by one Mr. Anil Barman, S/o- Ramesh Barman. On being asked to produce documents of his house, Mr Anil Barman showed an unregistered instruments where it is revealed that he purchased it from Binoy Chatterjee. It is also learnt from the local people that on its north western part the said plot was found filled up with earth by Binoy Chatterjee and some Banana and coconut trees were found there. Prima facie it appeared that more or less 0.25 acre land out of 0.96 acre of this said plot was already in a filled up state in course of time. Photocopies of the present scenarios of the said plot is attached herewith for ready reference.

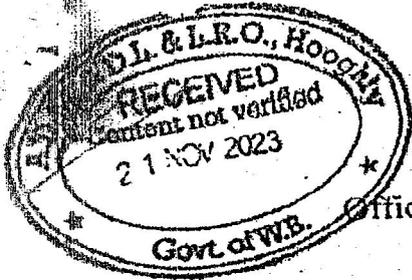
I, therefore like to draw your kind attention to the report so that further necessary action can be taken.

Yours faithfully

Ramesh
29/09/23
Revenue Inspector,

Kodaliya-II R.I. Office,
Chinsurah-Mogra, Hooghly
Revenue Inspector.
Kodalia-II R. I. Office
Chinsurah-Mogra oshk





Government of West Bengal
Office of The Block Land & Land Reforms Officer
Chinsurah-Mogra, Hooghly



Memo No: 755/C-M/2023

Date:- 09.11.2023

o/c
water body
21/11

To
The Officer-In-Charge
Chinsurah PS, Hooghly.

Sub : "F.I.R. for unauthorized change, conversion or alteration in the area, character or mode of use of land" at Krishnapur area under Kodalia - II Gram Panchayat, P.S - Chinsurah, Hooghly.

I, Smt. Suchetana Pattanayak, BL & LRO Chinsurah-Mogra duly authorized by the District Land & Land Reforms Officer and Additional District Magistrate Hooghly vide memo no. HGLY-19015(30)/57/6003/2023-LLR AND RRD (HGLY), Dt. 30.10.2023 do hereby inform that the following persons residents of vill Krishnapur I no, P.O.- Rabindra Nagar, Dist-Hooghly, PIN-712103 are taking attempt to effect alteration in the area, character and mode of use of land / has caused change in the area, character and mode of use of land comprised an area of 0.25 acre (approx) in LR plot no. 7309 of mouza Kulihanda, JL no. 18, P.S.-Chinsurah, Dist-Hooghly un-authorisedly without any prior permission of the Collector and in violation of the provisions of Sec. 4C of the WBLR Act.

Names of the persons - i) Binoy Chatterjee, S/o - Dulal Chatterjee, ii) Anil Barman, S/o - Ramesh Barman, iii) Krishna Sarkar, S/o - Sushil Sarkar, iv) Panchanan Mondal, S/o - Late Purnachandra Mondal, v) Dilip Byapari, S/o - Late Jiten Byapari and vi) Surjakanta Biswas, S/o - Late Kedarnath Biswas.

As per field inspection report of the Revenue Inspector concerned approx 10 decimal of the plot is being possessed by Binoy Chatterjee himself and he subsequently transfer 10-15 decimal to the rest through some unregistered instruments and all of them are in possession by building houses.

The aforesaid persons therefore are committing an offence/have committed an offence which is cognizable and non bailable and punishable with imprisonment for a term which may extend to three years or with fine which may extend to fifty thousand rupees or with both according to section 4D of the WBLR Act.

I, therefore, request you to restrain the persons from committing such offence and to take necessary action against the offender according to law.

This may be treated as F.I.R.

Copy Enclosed -

1. B.L. & L.R.O report
2. R.I. report
3. Sketch map
4. Plot information of LR 7309, Kulihanda, JL-18
5. Site photographs

Memo No: 755/I (3)/C-M/2023

Suchetana Pattanayak
09.11.2023

Block Land & Land Reforms Officer
Chinsurah-Mogra, Hooghly
Block Land & Land Reforms Officer
Chinsurah-Mogra, Hooghly

Date :-09.11.2023

*Copy forwarded for information & necessary action to:

- i) A.D.M. & D.L. & L.R.O. Hooghly, Jiban Paul's Garden, Hooghly
- ii) S.D.O. Sadar, Hooghly, Chinsurah, Hooghly.
- iii) S.D.L. & L.R.O. Sadar, Hooghly, Hooghly.

[Signature]
09.11.2023

Block Land & Land Reforms Officer
Chinsurah-Mogra, Hooghly
Block Land & Land Reforms Officer
Chinsurah-Mogra, Hooghly



Sl. No. _____
Collector... 16549
File No... 21/11/23
File Serial No. _____
Date No. _____

[Signature]
09.11.2023

7

37

West Bengal Form No. 27

FIRST INFORMATION REPORT

(Under Section 154 Cr. P.C.)

17534

1. Date: 4/20/23 P.S. Chinnurak Year: 2023 FIR No. 534/23 Date: 10/11/23
(i) Act: Section (ii) Act: (iii) Act: (iv) Other Acts & Sections: 4D of the H.B.L. Act.
(a) Occurrence of Offence: Day: Date From: Date To:

(b) Information received at P.S. Date: 10/11/23 Time: 1.41.30 hrs.
(c) General Diary Reference: Entry No(s): 10/11/23-1089 Time: 1.41.20 hrs.
4. Type of Information: Willing/Oral (English-Typed)
5. Place of Occurrence: (a) Direction and Distance from P.S. Boat No.:
(b) Address: A. Krishnapur Sta. Under Kodalim - T.I. Laram: Parbhaj, P.S. Chinnurak, Hooghly.
(c) In case outside limit of this police Station, then the Name of the P.S. District:

6. Complainant/Informant:
(a) Name: Suchetana Pattacharyak
(b) Father's/Husband's Name:
(c) Date/Year of Birth: (d) Nationality: Indian
(e) Passport No. Date of Issue: Place of Issue:
(f) Occupation: Block: hand & hand Repositions Officer
(g) Address: Chinnurak - Moga, Hooghly.

7. Details of known/suspected/unknown accused with full particulars (Attach separate sheet, if necessary):
① Binoy Chatterjee 5/0-Dudal Chatterjee, ② Anil Bhatnagar 5/0-
Renu Chatterjee, ③ Krishna Chatterjee 5/0-Surtil 5/0-
Murali 5/0-H. D. Chandra 5/0-Dudal ④ Dilip
Jiten Bhatnagar ⑤ Subhakar Singh 5/0-H. Kataria
8. Reasons for delay in reporting by the complainant/Informant: of Krishnapur, NB, Hooghly.

9. Particulars of properties stolen/involved (Attach separate sheet, if necessary):
As per original FIR.

10. Total value of properties stolen/involved: As per original FIR.
11. Inquest Report/U.D. Case No., if any:
12. FIR Contents (Attach separate sheets, if required): - The original English typed Complainant of the Complainant is treated as FIR which is attached herewith/reproduced over leaf.

13. Action taken: Since the above report reveals commission of offence(s) as mentioned at item No.2, registered the case and took up the investigation / directed S.I. Prasant Chatterjee will please to taken up investigation / refused investigation / transferred to P.S. on point of jurisdiction. FIR read over to the Complainant/Informant, admitted to be correctly recorded and a copy given to the Complainant/Informant free of cost.

14. Signature/Thumb impression of the complainant/Informant: Suchetana Pattacharyak
Signature of the Officer-in-Charge, Police Station: PARIHARATHEE Ate



37A

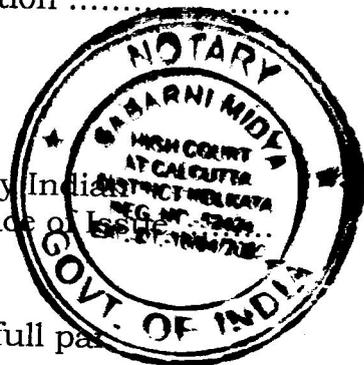
West Bengal Form o. 21.

FIRST INFORMATION REPORT

17534

(UNDER SECTION 154 Cr.P.C.)

1. Dist. Hooghly, P.S. Chinsurah, Year 2023, FIR No. 534/23, Date 10.11.23
(i) Act.....Section.....(ii) Act.....Section.....
(ii) Act.....Section.....(iv) Other Acts & Sections 4D of the WBLR Act
3. (a) Occurrence offence Day.....Date from.....date to.....
Time passed.....Time from.....Time to.....
(b) Information received at P.S. Date 10.11.23 Time 14.30 hrs.
(c) Genera DutyEntry No(s)1089 Time14.30 hrs
4. Type of information : Written (English typed)
5. Cause of Occurrence (a) Direction andfrom P.S.....No.....
(b) Address at Krishnapur.....under Kodalia-II Gram Panchayat P.S. Chinsurah, Hooghly
(c) In case outsideof the police station
Name of the P.S.....District
6. Complainant/Informant:
(a) Name Suchetana Pattanayak
(b) Father's/Husband's name.....
(c) Date/Year of birth.....(d) Nationality India
(e) Passport No.....Date of Issue.....Place of Issue.....
(f) Occupation : Block Land & Land Reforms Officer
(g) Address : Chinsurah, Mogra, Hooghly
7. Details of known/suspected/unknown accused with full pa
(Attach.....sheet, if necessary):
(i) Binoy Chatterjee, s/o Dul Chatterjee, (ii) Anil Barman, s/o Rames Barman, (iii) Krishna Sarkar, s/o Sushil Sarkar, (iv) Panchanan Mondal, s/o Lt. Purnachandra Mondal, (v) Dlip Byapari, s/o. Lt. Jiten Byapari, (vi) Surjakanta Biswas, s/o Lt. Kedarnath Biswas,
(ii) All are of Krishnapur ND, P.O. Rabindranagar, Dist. Hooghly.
8. Reason.....by the complainant/informant:
.....
9. Particulars of proceeding...../involved (Attach separate sheet, if necessary):
As per original FIR
10. Total value of properties stolen/involved : As per original FIR.
11. Inquest Report/U.D. Case No., if any.....
12. FIR....., if required) : The original English typed complainant of the complaiant is treated as FIR which is attached herewith re.....
13. Action taken : Since the above report relates commission of offence(s) as mentioned at Item No. 2, registered the case and took up the investigation/directed S.I, Pravat Chattopadhyy.....to taken up investigation/refused investigation/.....to P.S.....no point of jurisdiction. FIR.....over to the complainant/informant.....to beand a copy given to the complainant/informantof
14. Sd/- Suchetana Pattanayak
Signature/Thumb impression
Of the complainant/informant
Sd/- Parinasarathee Pal
Signature of the officer in charge P.S.
Name : PARINASARATHEE PAL



Annexure - 4

6

38

OK

Govt. of West Bengal
Office of the Revenue Inspector
KODALIYA-II R.I. Office, CHINSURAH-MOGRA, Hooghly.

Dated: 03/07/2024

Memo No. 16 /K-II/24

To
The Block Land & Land Reforms Officer,
Chinsurah Morga Block,
Bandel, Hooghly.

Sub:- Enquiry Report regarding illegal filling of water body in respect of LR
plot no. 7309 of Mouza -kulihanda, J.L NO. 18.

Respected Madam,

With reference to the aforesaid subject, the undersigned revenue inspector, as per your instructions, carried out a physical enquiry on 02/07/2024 over LR plot no. 7309 of Kulihanda mouza JL no. 18 in connection with a mass petition made by the local people of Krishnapur namely Paritosh Majumder, kamal Barman and others. In their petition, the local residents complained that plot no 7309 is actually a pond and it is being gradually filled up by one Binoy Chatterjee. They also complained that the said Binoy Chatterjee constructing a boundary wall in this schedule mention plot.

It is mention that the said plot no. 7309 was previously enquired on 29/09/2023 and the pond was found partly filled up as it is same in present time (Report is attached for ready reference). In addition to that a newly constructed concrete wall in the eastern side of the said plot as it is found at the time of enquiry on 02/07/2024. Photocopies of the present concrete wall is attached herewith for ready reference

So this is for your kind information and taking necessary action.

Encl:

- 1) previous enquiry report vide memo no. 37/ K-II/23 Dated:29/09/2023
- 2) Photocopies of the present concrete wall

RECEIVED

contents without not verified

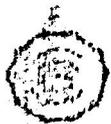
4.7.24
Receiving Clerk
K.O., Chinsurah-Mogra



Yours faithfully

[Signature]
03/07/24

Revenue Inspector,
Kodaliya-II R.I. Office,
Chinsurah-Mogra, Hooghly
Kodaliya-II R.I. Office
Chinsurah-Mogra Hooghly



Government of West Bengal
Office of The Block Land & Land Reforms Officer
Chinsurah-Mogra, Hooghly

Memo No 502.C.M.2024

Date: 08.07.2024

To
The Officer-In-Charge
Chinsurah P.S. Hooghly.

Sub: F.I.R. for unauthorized change, conversion or alteration in the area, character or mode of use of land in the area of Krishnapur area under Kodalia - II Gram Panchayat, P.S. Chinsurah, Hooghly.

1. Smt. Suchetana Pattanayak, BL & L.R.O. Chinsurah-Mogra do hereby inform that the following person residents of vill - Krishnapur I no. P.O.- Rabindra Nagar, Dist-Hooghly, PIN-712107 is making attempt to effect alteration in the area, character and mode of use of land in LR plot no. 7309 of mouza Kulihanda II, no. 18, P.S.-Chinsurah Dist-Hooghly un-authorisedly without any prior permission of the Collector and in violation of the provisions of Sec 4C of the WB L.R Act.

Name of the person Binoy Chatterjee, S/o Dulal Chatterjee.
As per field inspection report of the Revenue Inspector concerned approx 10 decimal of the plot is being possessed by Binoy Chatterjee himself which is presently a waterbody since 15 to 20 years ago. A FIR no. 534/23 was filed by the undersigned on 10.11.2023, copy attached. Presently he is again been constructing a brick built wall along the boundary of his house on the same plot which is water body in nature. Photos attached.

The aforesaid person therefore is committing an act of new offences have committed an offence in addition to the earlier offence which is cognizable and non bailable and punishable with imprisonment for a term which may extend to three years or with fine which may extend to fifty thousand rupees or with both according to section 4D of the WB L.R Act.

I, therefore, request you to restrain the persons from committing such offence and to take necessary action against the offender according to law.
This may be treated as F.I.R.

Copy Enclosed -

- 1 R.I. report.
- 2 Photographs
- 3 Plot information of F.R 7309, Kulihanda, II-18
- 4 Copy of previous F.I.R.

Note - Date of occurrence - Approx 3rd week of June, 2024.



Suchetana Pattanayak
Assistant Director and
Block Land and Land Reforms Officer
Chinsurah-Mogra, Hooghly
Assistant Director
and
...

Received and started
C.M. no. 147 P.S. case no. 287/24
Dt. 08/07/24 U.S. 1147/PC and
3 WBLR Act -
Dulal Chatterjee
Officer

Government of West Bengal
Office of the Block Land & Land Reforms Officer,
Chinsurah-Mogra, Hooghly ,

Memo No. 502-C-M/2024

Date : 08.07.2024

To
The Officer-In-Charge,
Chinsurah Police Station, Hooghly.

Sub: F.I.R. for unauthorized change, conversion or alteration in the area, character or mode of use of land at Krishnapur area under Kodalía-II Gram Panchayat, P.S. Chainsurah, Hooghly.

I, Smt. Suchetana Pattanayak, BL & LRO. Chinsurah-Mogra do hereby inform that the followingof Vill. Krishnapur-II no. P.O. Rabindra Nagar, Dist. Hooghly, PIN 71210.....isalteration in the area, character and mode of use of land has caused change in the area character and mode of the land in L.R. plot no. 7309 of mouza Kulihanda, JL no. 18, P.S. Chinsurah, Dist. Hooghly unauthorizedly without any prior permission of the Collector and in violation of the provision of Sec.4.....of the W.B.L.R. Act.

Name of the person : Binoy Chatterjee, s/o Dulal Chatterjee.

As per held inspection report of the Revenue Inspector concerned approx.. 10 decimal ofpossessed by Binoy Chatterjee himself which is presently a waterbody since 15 to years aprox. Which a FIR no. 534/23 was filed by the undersigned on 10.11.2023, copy attached presently.....constructing a brick built wall along the boundary of his house on the same plot which is water body.....nature photos attached.

The aforesaid person therefore is committing an act of new offence have committed anto the earlier occurrence which is cognizable and non-bailable and punishable with imprisonment or a term which may extent to three years or with fine which may extend tothousandaccording to Section 4D of the WBLR Act.

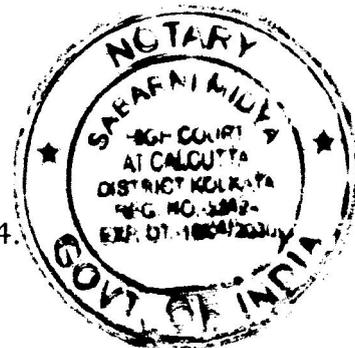
I, therefore, request you to restrain th persons from committing such offence andnecessary action against the offender according to law.

This may be treated as F.I.R.

Copy enclosed :

1. R.C. Report,
2. Photographs,
3. Plot information f J.R. 7309, Kulihanda, JL-18,
4. Copy of previous FIR.

Note : Date of occurrence Approx. 3rd week of June, 2024.



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Annexure D (West Bengal Form No.) - 511

FIRST INFORMATION REPORT

(First information of a cognizable crime reported under section 173 B.N.S.S.)

Police Station: Hooghly Sadar Thana Chingurach Date: 08.07.24

Case No: 287/24 Section: 447 IPC

Sub-section: 03 W.B.L.P. Act Date: 08.07.24 Time: 12:45 hrs

Place: 503 St. 08.07.24 Time: 12:45 hrs

Language: English

Place of offence: Kodalia B.G.P. P.S. - Chingurach

Place of offence: Birnagar under Kodalia B.G.P. P.S. - Chingurach

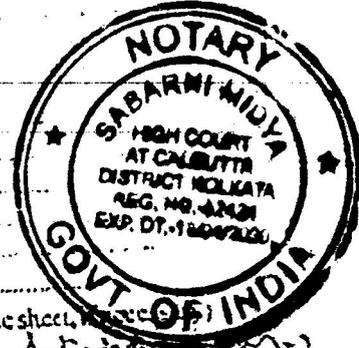
Name of the person: Sushetana Pattanayak

Name of the person: B.L. LRO, Chingurach - Mayra

ID No: 9073673795

Name of the person: Binoy Chatterjee, S/o - Dulal Chatterjee

Place of offence: P.S. - Chingurach, Hooghly



Reason for delay in reporting by the Complainant/Informant

Particulars of properties stolen involved (Attach separate sheet, if necessary)

Value of properties stolen/involved

Investigation: The original within custody of the Complainant related to FIR

Section: 447 IPC & 03 W.B.L.P. Act

Name of the person: S. Saikat Karmakar

Name of the person: Sushetana Pattanayak

Date: 08.07.2024

Name of the person: Animesh Hazari

Place: Chingurach P.S. Rank: S.P. of P.B.C.

40A

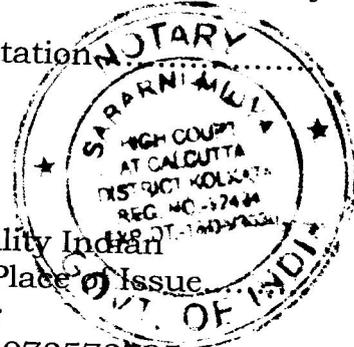
Annexure D (west Bengal Form No.)

FIRST INFORMATION REPORT

.511

First Information of a cognizable crime reported under Section 173 BNSS

1. Dist. Hooghly, Sub Division Sadar P.S. Chinsurah, Year 2024, FIR No. 287/24, Date 08.07.2024
 - (i) Act...IPC.....Section...447..(ii) Act.....Section.....
 - (ii) Act.....Section.....(iv) Other Acts & Sections 03 of the WBLR Act
3. (a) Occurrence offence Day 08.07.2024 .Date from.....date to.....
Time passed.....Time from...19: 45.....Time to.....
(b) Information received at P.S. Date Time hrs.
(c) Genera Duty:Entry No(s)..... Time..... hrs
4. Type of information : English type complain
5. Cause of Occurrence (a) Direction andfrom P.S...North-West 3.3 K.M..No.....
(b) Address at Krishnapur.....under Kodalhia-II Gram Panchayat P.S. Chinsurah, Hooghly
(c) In case outsideof the police station.....
Name of the P.S.....District.....
6. Complainant/Informant:
 - (a) Name Suchetana Pattanayak
 - (b) Father's/Husband's name.....
 - (c) Date/Year of birth.....(d) Nationality Indian
 - (e) Passport No.....Date of Issue.....Place of Issue.....
 - (f) Occupation : Block Land & Land Reforms Officer
 - (g) Address : Chinsurah, Mogra, Hooghly Mob No. 9073573795
7. Details of known/suspected/unknown accused with full par (Attach.....sheet, if necessary):
 - (i) Binoy Chatterjee, Krishnapur -I, P.S. Chinsurah, Dist. Hooghly.
8. Reason.....by the complainant/informant:
.....
9. Particulars of proceeding...../involved (Attach separate sheet, if necessary):
As per original FIR
10. Total value of properties stolen/involved : As per original FIR.
11. Inquest Report/U.D. Case No., if any.....
12. FIR....., if required) : The original written complainant of the complainant is treated as FIR u/s 447 of IPC & 03 WBLR Act, which is attached herewith re.....
13. Action taken : Since the above report relates commission of offence(s) as mentioned at Item No. 2, registered the case and took up the investigation/directed S.I, Souvik Karmakarto taken up investigation/refused investigation/.....to P.S.....no point of jurisdiction. FIR.....over to the complainant/informant.....to beand a copy given to the complainant/informantof
14. Sd/- Suchetana Pattanayak
Signature/Thumb impression
Of the complainant/informant
Sd/-
Signature of the officer in charge P.S.
Name : PARINASARATHEE PAL



Annexure - J

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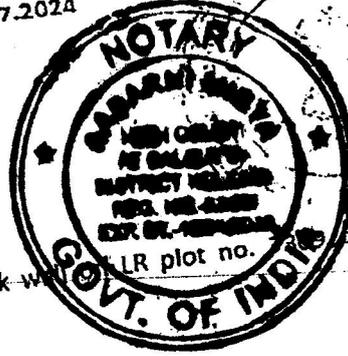
GOVERNMENT OF WEST BENGAL

OFFICE OF THE BLOCK LAND & LAND REFORMS OFFICER - CHINSURAH MOGRA
P.O. SAHAGANI, P.S. - CHINSURAH, HOOGHLY: PIN - 712104

Memo No: 514/BL&LRO/CM/2024

Date: 10.07.2024

To,
The Additional District Magistrate and
District Land and Land Reforms Officer,
Hooghly
Jiban Pal's Garden, Hooghly



Sub: Factual report i.c.w the allegation of newly made brick wall in
Kulihanda, JL no - 18 under Kodalia II Gram Panchayat.

Madam,

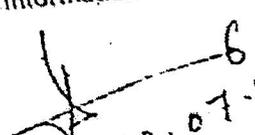
This is to bring to your kind notice that the office of the undersigned received a complaint made by i) Pantosh Majumder, ii) Kamal Barman, iii) Sudeb Mistri, iv) Nataraj Paul, v) Romi Karmakar, vi) Ashim Barman, vii) Arabinda Ghosh, viii) Gopal Barman, ix) Tushar Roy, x) Babu Barman all residents of Krishnapur, Rabindranagar, P.S - Chinsurah, Hooghly is constructing a new boundary wall beside his house and both his house and newly made brick wall are situated on LR plot no. 7309, recorded as Pukur in Collector's khatian in Mouza - Kulihanda, JL no. 18 under Chinsurah P.S. The applicants seek immediate action from the Government so that the construction work may be stopped and the pond may be restored into its original use i.e water body. Copy of plot information attached.

On receipt of the allegation field inspection was done by the RI concerned on 03.07.2024. It was reported that the allegation was true in the sense that there was a two storey house of Sri. Binay Chatterjee which was 15 - 20 years old but there was no boundary wall earlier. Now a newly constructed boundary wall was seen beside a canal. The photos of newly built brick wall were attached along with the field inspection report and sketch map.

This is further to say that on receiving of the previous complaint of filling/unauthorized conversion of that water body by the same Binay Chatterjee for his house an FIR was lodged (FIR no. 534/23 dtd - 10.11.2023 u/sec 4D of WBLR Act, 1955) and now this construction of boundary wall being a fresh action of violation of Sec 4C of WBLR Act, 1955 another FIR was lodged before the Chinsurah P.S vide this office Memo no. 502/C-M/2024 dtd - 08.07.2024 and the new FIR no. is 287/2024. Copy of both FIRs attached.

All relevant documents are attached for favour of your kind information and taking necessary action.

Enclosed - As stated.


10.07.2024
Assistant Director and
Block Land & Land Reforms Officer,
Chinsurah Mogra, Hooghly
Assistant Director
Chinsurah Mogra, Hooghly

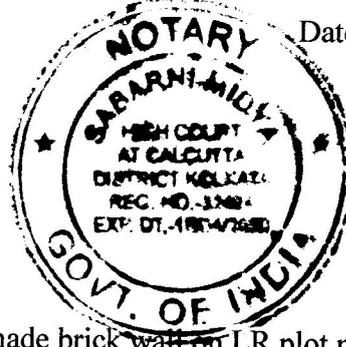
41A

GOVERNMENT OF WEST BENGAL
OFFICER OF THE BLOCK LAND & LAND REFORMS OFFICER – CHINSURAH MOGRA
P.O. SAHAGANI, P.S. CHINSURAH, HOOGHLY- PIN-712104

Memo No. 514/BL&LRO/CM/2024

Date: 10.07.2024

To,
The Additional District Magistrate and
District Land and Land Reform Officer,
Hooghly
Jiban Pal's Garden, Hooghly



Sub – Factual report i.c.w the allegation of newly made brick wall on LR plot no. 7309 of Mouza – Kulihanda, JL no – 18 under Kodalia II Gram Panchayat.

Madam,

This is to bring to your kind notice that the officer of the undersigned received a complaint made by i) Paritosh Majumder, ii) Kamal Barman, iii) Sudeb Mistri, iv) Nataraj Paul, v) Romi Karmakar, vi) Ashim Barman, vii) Arbinda Ghosh, viii) Gopal Barman, ix) Tushar Roy, x) Babu Barman all residents of karishnapur on 27.06.2024 where they alleged that one Binay Chatterjee, S/O – Dulal Chatterjee of 1, Krishnapur, Rabindranagar, P.S. – Chinsurah, Hooghly is constructing a new boundary wall beside his house and both his house and newly made brick wall are situated on L.R. Plot No. 7309, recorded as Pukur in Collector's khatian in Mouza – kulihanda, JL No. 18 under Chinsurah P.S. The applicants seek immediate action from the government so that the construction work may be stopped and the pond may be restored into its original use i.e. water body. Copy of plot information attached.

On receipt of the allegation filed inspection was done by the RI concerned on 03.07.2024. It was reported that the allegation was true in the sense that there was a two-storey house of Sri. Binay Chatterjee which was 15 – 20 years old but there was no boundary wall earlier. Now a newly constructed boundary wall was seen beside a canal. The photos of newly built brick wall were attached along with the filed inspection report and sketch map.

This is further to say that on receiving of the of the previous complaint of filling /unauthorized conversion of that water body by the same Binay Chatterjee for his house for his house an FIR was lodged (FIR NO. 534/23 dtd – 10.11.2023 u/sec 4D of WBLR Act, 1955) and now this construction of boundary wall being a fresh action of violation of section 4C of WBLR Act, 1955 another FIR was lodged before the Chinsurah P.S vide this office memo no. 502/C-M/2024 dtd – 08.07.2024 and the new FIR no. is 287/ 2024. Copy of both FIRS attached.

All relevant documents are attached for favour of your kind information and taking necessary action.

Enclosed – as stated

Sd/-
Assistant Director and
Block land & Land Reform officer,
Chinsurah Mogra, Hooghly

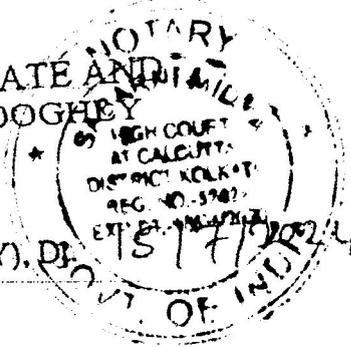
9

v.v.I

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GOVERNMENT OF WEST BENGAL
OFFICE OF THE ADDITIONAL DISTRICT MAGISTRATE AND
DISTRICT LAND & LAND REFORMS OFFICER, HOOGHLY
JIBAN PAUL'S GARDEN, HOOGHLY - 712103
PH. - (033) 26802097/98, FAX - 91-33-26800578
Email : dllrohugli@gmail.com



Memo No. HGLY-19015(30)/57/3023/2023-LLR AND RRD(HGLY), DL

To
The S.D.O. Sadar.
Hooghly.

Sub: Regarding restoration of character of water body located in LR Plot No.7309, classified as 'Pukur' measuring an area of 0.96acre pertaining to Collector's khatian at Mouza-Kulihanda, JL.18 under Chinsurah-Mogra Block.

Ref: Memo No. 514/BL&LRO/CM/2024 dtd.10.07.2024 of the BL & LRO, Chinsurah-Mogra.

Enclosed please find herewith copy of the report and enclosures as received from the BL & LRO, Chinsurah-Mogra vide memo under reference, in connection with unauthorised change of character/mode of use of the above subject plot of land classified as 'Pukur' and resides under Collector's khatian, which will speak for itself.

This is to mention here that vide Memo No.755/C-M/2023 dtd.09.11.2023, BL & LRO, Chinsuarh-Mogra lodged FIR against Sri Binoy Chatterjee s/o Dulal Chatterjee and other 5 (five) individuals at Chinsuarah P.S. for unauthorised filling/change of character of a part portion of the concerned plot of land, classified as water body, in violation of the provision of section 4C of the WBLR Act (copy enclosed).

This is further to mention that a recent complaint has been filed by the residents of Kotalia II G.P. dtd.27.06.2024 alleging that Sri Binoy Chatterjee has started construction of boundary wall over the suit plot of land by filling it unauthorisedly. After due enquiry, BL & LRO, Chinsurah-Mogra filed another FIR against the said offender Binoy Chatterjee s/o Dulal Chatterjee before the Officer-in-Charge, Chinsurah P.S. vide Memo No.502/C-M/2024 dtd.08.07.2024 for committing a new offence by constructing the boundary wall on the concerned plot in contravention of the provision of section 4C of the WBLR Act.(copies enclosed)



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GOVERNMENT OF WEST BENGAL
OFFICE OF THE ADDITIONAL DISTRICT MAGISTRATE AND
DISTRICT LAND & LAND REFORMS OFFICER, HOOGHLY
JIBAN PAUL'S GARDEN, HOOGHLY - 712103
PH. - (033)-26802097/98, FAX - 91-33-26800578

Email: dlrohugly@gmail.com

Memo No. HGLY-19015(30)/57/3023/2023-LLR AND RRD(HGLY), Dt. 15/7/2024

To
The S.D.O. Sadar.
Hooghly.



File No: HGLY-19015(30)/57/2023-LLR AND RRD

(2)

In this context you are requested to take necessary action for restoration of the said water body, being property under the custody of the Collector, to its original character in accordance with the law.

Enclo. As stated.

15.7.24
ADM & DL & LRO
Hooghly.

3023/1(3)
Memo No. HGLY-19015(30)/57/2023-LLR AND RRD(HGLY), Dt. 15/7/2024
Copy forwarded to :

1. The SDL & LRO, Sadar for information.
2. The BL & LRO, Chinsurah-Mogra for information
3. The CA to the District Magistrate, Hooghly for kind information of the authority.

15.7.24
ADM & DL & LRO
Hooghly.



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GOVERNMENT OF WEST BENGAL

Office of the Sub-Divisional Officer, Sadar Sub-Division, Hooghly District
Office Address: Collectorate Building, Chinsurah, Hooghly, Pin - 712101
Email :sdo-chinsurah@hooghly.gov.in ; :Tele + fax: (033) 2680-2535

Date :01.08.2024

Memo No. 180 /SDO(SH)/Con.

Notice

To,

Sri Binoy Chatterjee, S/O- Dulal Chatterjee
1, Krishnapur, Rabindranagar,
P.S-Chinsurah, Hooghly.

Whereas it appears from the relevant office record of the BL&LRO, Chinsura-Mogra that nearly 0.25 acre of land over LR Plot No.7309. under Mouza-Kulihanda, J.L No. 18 has been encroached by constructing dwelling house.

And

Whereas it also appears from the LR R-or that the entire area of said plot no.7309 is recorded in Collector's Khatian No.1 and the classification of the plot is Pukur (water body).

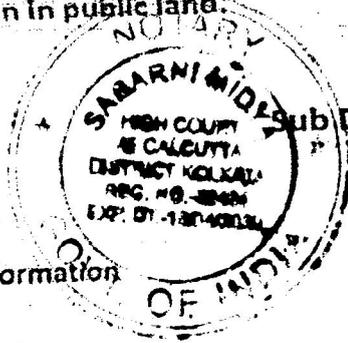
And

Whereas it also appears that the above mentioned encroachers have newly constructed a brick wall on the Government's land (L.R Plot no.7309 which is classified as " Pukur") thus, committed a new offence and FIR has been lodged on 08.07.2024 by BL&LRO, Chinsurah-Mogra.

And

Now the above mentioned offender is hereby ordered to demolish the newly constructed brick built boundary walls over the said LR Plot No.7309 within 10 days of receiving this notice else demolition process will be initiated by the undersigned any time beyond 10 days of receiving the notice and the expenses for such demolition will be borne by the person who made such unauthorized construction in public land.

1118-100.180(S)/SDO(SH)/Con.
Copy forwarded to-



Sd/- 1/8/24
Sub Divisional Magistrate,
Sadar, Hooghly

Date - 01.08.2024

1. ADM & DL&LRO, Hooghly for kind information
2. BDO ,Mogra for information.
3. BL&LRO Chinsurah-Mogra for information.
4. Pradhan, Kodalia 2 no Gram Panchayat- with a direction to demolish the newly constructed boundary walls if the encroachers fails to demolish the boundary wall within stipulated time.
5. Inspector In Charge Chinsurah P.S with a request to arrange to serve this notice to the above mentioned offender and send the service return to the undersigned at the earliest and also to affix the notice at any conspicuous place of the land.

Sd/- 1/8/24
Sub Divisional Magistrate,
Sadar, Hooghly



(13)

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GOVERNMENT OF WEST BENGAL

Office of the Sub-Divisional Officer, Sadar Sub-Division, Hooghly District

Office Address: Collectorate Building, Chinsurah, Hooghly, Pin - 712101

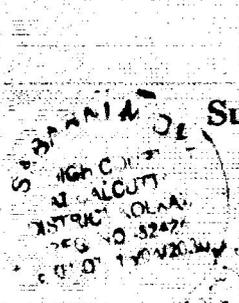
Email :sdo-chinsurah@hooghly.gov.in , :Tele + fax: (033) 2680-2535

Memo No. 181 /SDO(SH)/Con.

Date : 05.08.2024

NOTICE

The notice issued vide Memo no 180/SDO (SH)/Con. dated 01.08.2024 is hereby cancelled. A fresh notice will be issued for restoration of the encroached portion of land over L.R. plot no 7309 under Mouza- Kulihanda, J.L No. 18 which is recorded in Collector's Khatian No. 1 and is classified as 'Pukur'.



Sub Divisional Magistrate,
Sadar, Hooghly

Memo No. 181(s) SDO(SH)/Con.

Date :05.08.2024

Copy forwarded to-

1. ADM & DL&LRO, Hooghly for kind information
2. BDO, Chinsurah-Mogra
3. Inspector in Charge Chinsurah P.S.-with a request not to serve the notice issued previously vide Memo no 180/SDO(SH)/Con. dated 01.08.2024 to Sri Binoy Chatterjee.
4. BL&LRO Chinsurah-Mogra
5. Pradhan, Kodalia II, Gram Panchayat.

Sub Divisional Magistrate,
Sadar, Hooghly



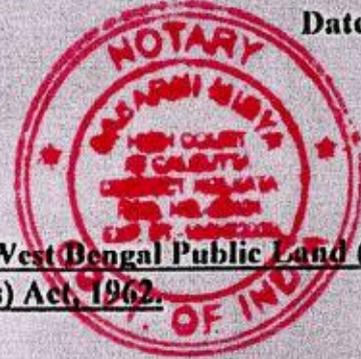
46

GOVERNMENT OF WEST BENGAL
Office of the Sub-Divisional Officer, Sadar Sub-Division, Hooghly District
Office Address: Old Collectorate Building, Chinsurah, Hooghly, Pin - 712101
Email: sdo-chinsurah@hooghly.gov.in :: Tele + fax: (033) 2680-2535

Memo No. 188 /SDO (SH)/Con.

Date: 12.08.2024

To: Sri. Binoy Chatterjee, S/O-Dulal Chatterjee
1, Krishnapur, Rabindranagar
P.S.-Chinsurah, Hooghly.



Sub: Show cause notice under section 3(1) of the West Bengal Public Land (Eviction of Unauthorized Occupants) Act, 1962.

Whereas information has been received by the undersigned that the person mentioned above has been in unauthorized occupation of the area of LR Plot No. 7309 under Mouza – Kulihanda, J.L. No. 18 which is recorded in Collector's Khatian No.1 and also changed the character of the land contravening provisions of Section 4C of the West Bengal Land Reforms Act, 1955.

Now, therefore, in exercise of the power conferred by Sub- Section (1) of Section 3 of the West Bengal Public Land (Eviction of Unauthorized Occupants) Act, 1962, I hereby require the above –mentioned person to appear before me on 23.08.2024 at 03:00 p.m. to show cause why an order under (a) of Sub- Section (1) of section 4 of the said Act shall not be made against

Given under my hand and seal.



Memo No. 188(6) /SDO (SH)/Con.

Copy forwarded to:

- 1.ADM (L&LR), Hooghly, for kind information.
- 2.BDO, Chinsurah-Mogra, for information.
- 3.Inspector -in-Charge, Chinsurah P.S –with a request to serve the notice to Sri Binoy Chatterjee at the address mentioned above.
- 4.BL&LRO, Chinsurah-Mogra- with a request to be present on the date of hearing mentioned above with all necessary documents.
- 5.Pradhan, Kotalia II, Gram Panchayat- with a request to be present on the date of hearing mentioned above with all necessary documents.
- 6.Sri Paritosh Majumdar, Member, Kotalia II, Gram Panchayat and complainants with a request to be present on the date of hearing mentioned above with all necessary documents.

12/8/24.
Sub Divisional Magistrate.
Sub-Divisional Magistrate
Sadar, Hooghly.
Date: 12.08.2024

12/8/24.
Sub Divisional Magistrate.
Sub-Divisional Magistrate
Sadar, Hooghly.

14

Annexure-'L'

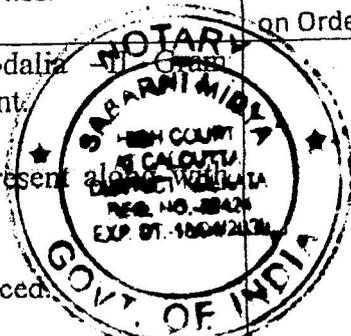
47

ORDER SHEET
(RULES 129 OF THE RECORDS MANUAL, 1917)

Order Sheet, dated from to 12.08.2024

District: Hooghly. Case No.2 of 2024.

Nature of the case: Case No.2 of 2024 under the West Bengal Public Land (Eviction of Unauthorized Occupants) Act, 1962.

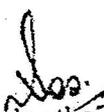
Serial Number and date of Order	Order and Signature of Officer	Note of action taken on Order
<p>3</p> <p>-----</p> <p>02.09.2024</p>	<p>BL&LRO, Chinsurah-Magra, Pradhan Kodalia Panchayat along with complainants are present.</p> <p>The encroacher (Sri Binay Chatterjee) is present along with his advocate.</p> <p>Heard them and perused the documents adduced.</p> <p>The alleged encroacher i.e, Sri Binay Chatterjee submitting his show-cause reply mentioned that a dispute relating to LR Plot No.7309 under Mouza – Kulihanda, J.L no. 18 is pending before the Hon'ble LRTT and also stated that there is also an Order of Hon'ble Court relating to the same plot.</p> <p>Complainants contended that respondent has changed the character of the above mentioned plot and illegally occupying it has further constructed boundary walls obstructing entry in the said plot for cleaning the area so that water stagnation problem in the rainy season gets resolved .</p> <p>Considering the above facts and circumstances the respondent Sri Binay Chatterjee is being directed to submit all original documents , copies of Hon'ble High Court's and Supreme Court's Order and O.A along with Orders of the matter pending before the Hon'ble LRTT to BL&LRO, Chinsurah-Mogra within 20.09.2024.</p> <p>BL&LRO, Chinsurah-Mogra is thereafter being directed to examine all documents and submit report to the undersigned by 25.09.2024.</p> <p>Such respondent is in alleged possession of the land , he is directed to clean the said plot by 12.09.2024 to address water stagnation issue in adjoining areas causing problem to local residents.</p>	

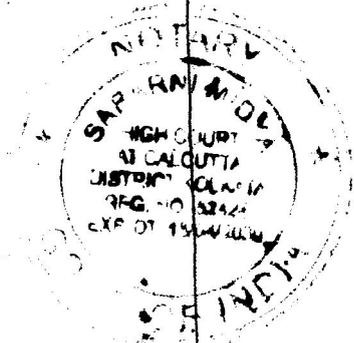
BL&LRO, Chinsurah-Magra, Pradhan , Kodalia -II Gram Panchayat, all the complainants and respondent (Sri Binoy Chatterjee) are requested to be present at the date of hearing on 30.09.2024 at 3.p.m.for further hearing.

Let copy of this order be given to BL&LRO Chinsurah-Mogra, Pradhan , Kodalia -II Gram Panchayat, to the complainants and the respondent .

Issue notice to all parties.

To 30.09.2024


Collector under the WB Public Land
(Eviction of Unauthorised Occupants) Act, 1962
& SDM, Sadar, Hooghly..



Dictated and
corrected by
me.


Collector under the WB Public Land
(Eviction of Unauthorised Occupants) Act, 1962
& SDM, Sadar, Hooghly..



**FINAL FORM / REPORT / SUPPLEMENTARY REPORT
ON COMPLETION OF INVESTIGATION**

(Under Section 193 B.N.S.S.)

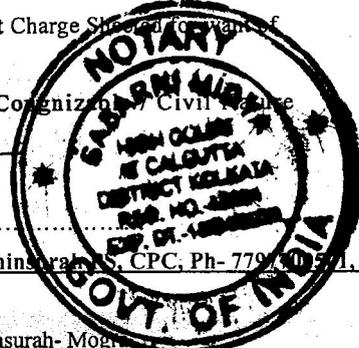
49

IN THE COURT OF **Ld. Chief Judicial Magistrate, Hooghly**

1. Dist Hooghly P.S. Chinsurah Year 2024 FIR No 287/2024 Date 08.07.2024
2. Final Report/ Charge Sheet No. 338/24 Date 30.09.2024
3. (i) Act IPC Sections 447
(ii) Act WBLR Act. Sections 13
(iii) Other Acts & Section

4. **Brief facts of the First Information Report :** The fact of the case in brief is that on 08.07.2024 at 19.45hrs received a complaint from the complainant namely Suchetana Pattanayak, BL & LRO, Chinsurah- Mogra against Binoy Chatterjee S/O Dulal Chatterjee of Krishnapur I No. PS Chinsurah, Hooghly to the effect that the accused person is taking attempt to effect alteration in the area, character and mode of use of land has caused change in the area, character and mode of use of land in LR plot no 7309 of mouza- Kulihanda, JL NO 18, PS Chinsurah un-authorisedly without any prior permission of the collector. As per field inspection report of the Revenue Inspector concerned approx 10 decimal of the plot is being possessed by Binoy Chatterjee himself which is presently a waterbody since 15 to 20 years ago for which a FIR no.534/23 was filed by the complainant. Presently he is agiant seen constructing a brick built wall along the boundary of his house on the same plot, which is water body in nature. Over this complaint this case has been recorded at this PS and being endorsed by IC Chinsurah PS, I took up the charge of investigation.

5. Type of Final Report : Charge Sheet / Untraced / Un-occurred / Undetected / Not Charge Sheet / Other / Civil / Criminal / Evidence Charge Sheet
6. If F.R. un-occurred : False / Mistake of Fact / Mistake of Law / Non-Cognizance / Civil / Criminal / Other / Civil / Criminal / Other
7. If Charge Sheet (Original or Supplementary) : Original
- 7a. If supplementary, Previous Charge sheet(s) reference(s) :
8. Name, Rank and mobile number/ email ID of the I.O. SI Samir Karmakar of Chinsurah PS, CPC, Ph- 77902571, id: samirkarmakar241@gmail.com
9. (a) Name of Complainant/ Informant :- Suchetana Pattanayak, BL & LRO, Chinsurah- Mogra
(b) Father's / Husband's Name:-
(c) Mobile No 9073673795 (d) E-mail id : Not available
(e) UID number/Any other ID number
10. (a) Name of victim (s) (if informant is not the victim):
- (b) Father's / Husband's Name
- (c) Mobile No..... (d) E-mail id :
- (e) UID number/Any other ID number
11. (a) Date on which the complainant/ informant was Informed of the result of investigation: 30.09.2024
(b) Mode (By post / email id / mobile / by hand): By Mobile
12. Details of Properties / Articles / Documents recovered / Seized during investigation and relied open (separate list can be attached if necessary)



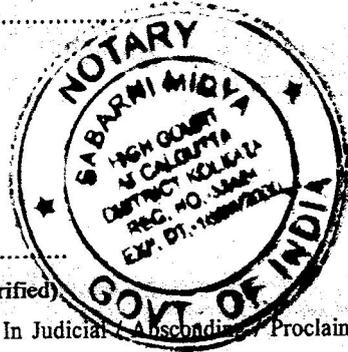
Sl. No.	Property Description	Estimated Value (In Rs.)	P. S. Property Register No.	From whom / where recovered or Seized	Particulars of Audio video electronic means used for seizure	Disposal
1	2	3	4	5	6	7

- 13(a). Number of accused persons charge-sheeted 01
- 13(b). Number of accused persons not charge-sheeted xx
14. Particulars of accused persons charge-sheeted. Binoy Chatterjee S/O Dulal Chatterjee of Krishnapur- I, PS Chinsurah, Hooghly
(Use separate sheet for each accused)
(i) Name:-
(ii) Father's / Husband's Name:
(iii) Date / Year of Birth: (iv) Sex :- (v) Nationality:-

- (x) Religion:- (vii) Whether SC / ST:- Occupation:- (ix) Mobile No Email Id :
- (xi) UID Number / Any other ID No:-
- (xii) Address (Whether verified)
- (xiii) Date of Arrest : (xiv) Date of Release on Bail :
- (xv) Details of bailers & sureties (Name, address, mobile number, UID number / any other ID proof)
- (xvi) Date on which forwarded to Court : (xvii) Under Act & Section : u/s 447 IPC & 03 WBLR Act
- (xviii) Name(s) & Address (es) of sureties :
- (xix) Previous charge sheet with case reference (if not known, mention not known) :
- (xx) Previous convictions with case reference :
- (xxi) Status of accused (Forwarded / Bail by Police / Under Police Custody / Bailed by Court / In Judicial / Absconding / Proclaimed Offender / Not arrested (Ref. Sec. 35(1) B.N.S.S.) : The above noted FIR named accused surrendered before Ld. Court and now he is released on bailvide Ld. Court order dated 26.07.2024.
- (xxii) If not forwarded in custody, if security has been taken for appearance before Magistrate u/s 190 B.N.S.S. Yes / No.

15. Particulars of accused persons not charge-sheeted.

- (i) Name:- Whether verified Yes / No
- (ii) Father's / Husband's Name:-
- (iii) Date / Year of Birth:- (iv) Sex: (v) Nationality :
- (vi) Religion:- (vii) Whether SC / ST..... (viii) Occupation
- (ix) Mobile No:- x) Email Id :
- (xii) UID Number / Any other ID No. Address (Whether verified)
- (xiii) Forwarded / Bail by Police / Under Police Custody / Bailed by Court / In Judicial / Absconding / Proclaimed Offender / Not arrested (Notice u/s 35(1) B.N.S.S. complied) :
- (xiv) Any Special remarks including reasons for not charge sheeting



16. Particulars of witnesses to be examined (Attach separate sheet, if required)

Sl. No	Name	Father's/Husband's name	Date / Year of Birth	Occupation	Address	Mobile Number	E-mail Id	UID number/ Any other ID number
1	2	3	4	5	6	7	8	9
1.	Suchetana Pattanayak, BL & LRO, Chinsurah- Mogra, Hooghly							
2.	Paritosh Pal S/O Bilash Pal of Krishnapur under Kodaliala II GP, PS Chinsurah, Hooghly.							
3.	Anil Barman S/O Lt Ramesh Barman of Krishnapur I under Kodaliala II GP, PS Chinsurah, Hooghly							
4.	Panchanan Mondal S/O Lt. Purna Ch. Mondal of do.							
5.	Avishek Maji S/o Avoy Maji, Revenue Inspector of Kodaliala II ,R.I Office Chinsurah -Mogra, PS Chinsurah, Hooghly							
6.	ASI Dulal Ch. Man of Chinsurah PS, Cgr PC (RO)							
7.	SI Samir Karmakar of do (IO)							

- 17. If F.I.R. is false, indicate action taken or proposed to be taken u/s 217 / 248 B.N.S.....
- 18. Whether report of medico-legal examination of the woman in case of investigation of offence u/s 64, 65, 66, 67, 68, 70 and 71 of B.N.S 2023 attached) Yes / No) : Yes
- 19. Result of an Scientific Expert u/s 329 BNSS :
- 20. (a) Whether Police Report has been sent electronically (Yes/No) No
- (b) Date of report sent :
- (c) Mode of sending police report electronically (mail/storage device / CCTNS/ others) :
- 21. Whether the informant/victim was informed about the progress of investigation as per sec. 193(3)(ii) B.N.S.S

Name of the person informed	Date of providing information	Mode of providing information
Suchetana Pattanayak	30.09.2024	Over telephone

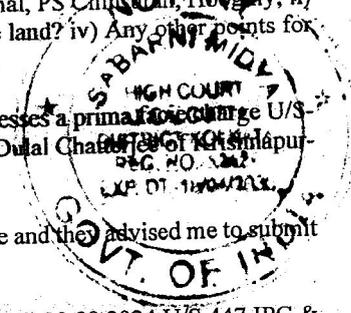
- 22. Whether any statement or part of it (if any) in the opinion of the I.O. is not relevant/or disclosure of which is not essential in the interest of justice (Yes/No) : If yes, whether a separate note as per section 193(7) B.N.S.S is attached (Yes/No) :
- 23. Sequence of custody in case of each electronic device : As per Annexure J

24. Gist of offence/offences appears to have been committed and role of charge sheeted accused person / persons in commission of the offence (Describe role of each accused person in commission of crime in narration): The fact of the case in brief is that on 08.07.2024 at 19.45hrs received a complaint from the complainant namely Suchetana Pattanayak, ... of Krishnapur I No. PS Chinsurah Hooghly

to the effect that the accused person is taking attempt to effect alteration in the area, character and mode of use of land/has caused change in the area, character and mode of use of land in LR plot no 7309 of mouza- Kulihanda, JL NO 18, PS Chinsurah un-authorisedly without any prior permission of the collector. As per field inspection report of the Revenue Inspector concerned approx 10 decimal of the plot is being possessed by Binoy Chatterjee himself which is presently a waterbody since 15 to 20 years ago for which a FIR no.534/23 was filed by the complainant. Presently he is agiant seen constructing a brick built wall along the boundary of his house on the same plot, which is water body in nature. Over this complaint this case has been recorded at this PS and being endorsed by IC Chinsurah PS, I took up the charge of investigation.

During investigation being IO of this case I, visited the PO, drew rough sketch map of the same with its index, examined the complainant and other available and recorded their statements U/S 180 BNSS in separate sheets of papers. Sent notice u/s 35 (3) BNSS to the FIR named accused person. After receiving the notice u/s 35 (3) BNSS, the FIR named accused person appeared before me. Thereafter interrogated him closely, where he disclosed his identity and admitted his guilt but refused to give any statement before police. I would like to note here that during the interrogation of FIR named accused, he disclosed before me that the owner of the schedule disputed plot is in the name of Ballygaung Building Society Ltd. One Gitashree Majumder W/O Manoj Kr Majumder of Gardenia Housing, Flat 6 A, Action Area 1, PO+PS New Town, 24 Pgs (N), Pin 700156 having PAN No AEJPM5266N and one Goutami Munshi W/O Dipak Munshi D/O Amarendra Bosu of 5B, 13 Brad Street, PO+PS Ballygaunge, 24 Pgs (S), Pin 700019 having PAN No BIMPM2481G are the co-sharer of the schedule plot, as they received through Warrish. On 18.01.2024, they made power of attorney in favour to him (FIR named accused) as well as one Prallad Chakraborty having PAN No ALZPC2907N, vide JL No 18 in mouza Kulihanda. Accordingly, as per his statement, he produced me i) photocopy of above noted power attorney, ii) one photocopy of certificate of sale of land in the name of Sovona Basu W/O Amarendra Nath Bosu received from Ballygaung Building Society Ltd. Later the accused bail from Ld. Court. Sent a prayer to BL & LRO, Mogra- Chinsurah Block, Lichubagan, Bandel, Hooghly through PS Messenger for supplying the following details:- i) Who is the registered owner of schedule land, situated at Mouza- Kulihanda, JL NO 18, LR Dag No 7309, measuring about 10 decimal, PS Chinsurah, Hooghly; ii) Who have possession of the above schedule land? iii) What is the nature of above schedule land? iv) Any other points for the interest of investigation of the case. Accordingly received the reply.

In course of investigation the merit and gravity of the case and as per statements of the witnesses a prima facie charge U/S 447 IPC & 03 WBLR Act has been well established against accused Binay Chatterjee S/O Dulal Chatterjee of Kulihanda, Hooghly, PS Chinsurah, Hooghly.



I consulted with my superiors and also with I.C Chinsurah PS regarding the merit of this case and they advised me to submit charge sheet in this case and accordingly I am submitting Charge Sheet.

Hence I do hereby submitting Charge Sheet vide Chinsurah PS Charge Sheet No- 338/2024 dt 30.09.2024 U/S 447 IPC & 03 WBLR Act against the above noted accused persons to face their trial in the open court of law.

The witnesses as mentioned in Col. No- 16 will prove the charge in this case during trial period in the open court of law.

I informed the complainant about the result of the investigation of this case.

25. Total number of pages in Final Form / Report : 03

26. List of enclosures, as annexed :xx

Forwarded,
[Signature]
IC Chinsurah PS, Cgr PC

Submitting the Final Report / Charge Sheet
[Signature]
Signature of the Investigating Officer
Name Samir Sarkar
Rank SI of Police of Chinsurah PS, Cgr PC
Mob. No. 7797700501 Date 30.09.2024

Inspector-in-charge
Chinsurah Police Station
Chandannagar Police Commissionerate

Signature of forwarding officer (not below the rank of Dy.S.P /ACP)

Name
Rank
No. If any
Date
[Signature]
30.09.24
Asst. Commissioner of Police (DD)
Chandannagar Police Commissionerate

ORDER SHEET**(Rule 129 of Records Manual, 1917)**

Order Sheet, dated from to 12.08.2024 to 09.12.2024

SDM , Sadar , District: Hooghly, Case no.2. of 2024

Nature of the Case no. 2 of 2024 under the West Bengal Public Land (Eviction of Unauthorized Occupants)Act 1962.

Serial Number and date of Order	Order and Signature of Officer	Note of action taken on Order
<p style="text-align: center;">6</p> <p>09/12/ 2024</p>	<p>The case is taken up for hearing today.</p> <p>All concerned parties are present.</p> <p>It is to mention that the undersigned had received information that one named Sri Binoy Chatterjee had changed the character of land and made unauthorised construction over LR Plot No.7309 under Mouza Kulihanda, JL No. 18 which resides under Collector's Khatian.</p> <p>After going through the records and images of encroached portions adduced the undersigned being prima facie satisfied that Sri Binoy Chatterjee is in unauthorised occupation of the above mentioned plot, issued a notice under Section 3 of the West Bengal Public Land (Eviction of Unauthorized Occupants) Act, 1962 to the alleged illegal occupant to show- cause why and order under clause (a) of sub-section 1 of Section 4 of the said Act shall not be made against him.</p> <p>Thereafter several hearings had been conducted in presence of all concerned parties and the alleged illegal occupant had submitted his show- cause reply adducing certain documents.</p> <p>BL & LRO Chinsurah- Mogra had contended that the above mentioned plot is recorded as "Pukur" and resides under Collector's Khatian.</p>	<p style="text-align: center;">OFFICE OF THE MAGISTRATE SADAR HOOGHLY</p> <p style="text-align: center;">HIGH COURT CALCUTTA DISTRICT HOOGHLY CSG NO. 242 AP DT 11/01/2024</p> <p style="text-align: center;">OF THE</p>

In the hearing alleged illegal occupant claimed that the disputed plot actually belongs to one named Lt. Shovana Basu and he received power of attorney from Lt. Shovana Basu's heirs and is presently in possession of the disputed land. Thereafter, he mentioned that a divestment matter relating to the above mentioned plot is pending before the Hon'ble LRTT since 2004 and adduced certain Orders to prove his contention.

As matter relating to determination of ownership of the disputed plot is pending before the Hon'ble LRTT, the undersigned is of the view to dispose of the matter without any direction to any parties.

The case is hereby disposed of.

Let the copy of this order be given to all concerned parties.

Dictated & corrected by me.



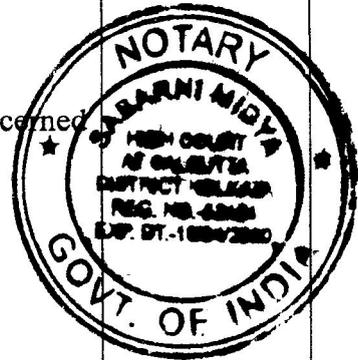
Collector u/s 3(1) of the West Bengal Public Land (Eviction of Unauthorized Occupants) Act, 1962 &

~~SDM, Sadar, Hooghly~~
Sadar, Hooghly



Collector u/s 3(1) of the West Bengal Public Land (Eviction of Unauthorized Occupants) Act, 1962 &

~~SDM, Sadar, Hooghly~~
Sadar, Hooghly



নং :

Annexure - '0'

কোদালিয়া-২ গ্রাম পঞ্চায়েত কার্যালয়

(চুচুড়া-মগরা পঞ্চায়েত সমিতি / ব্লক)

কোদালিয়া, পোঃ ব্যাণ্ডেল জং, জেলাঃ হুগলী, পিন-৭১২১২৩

(21) 54

শ্রী পরিতোষ মজুমদার, সদস্য, সঞ্চালক - শিল্প ও পরিকাঠামো

Date :- 06/01/2025

To,

**Additional Chief Secretary & LRC, Land & Land
Reforms And R.R & R Department
Government of West Bengal, 6th Floor,
Nabanna, Howrah**

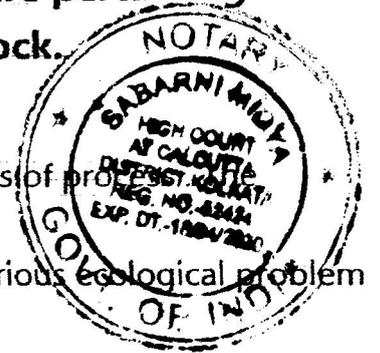
**Sub : Letter of information regarding restoration of
Govt. Pond, Khotiyan No - 1 at Mouza - Kulianda, JL.18, LR Plot No 7309
classified as 'Pukur'. measuring an area of 0.96 acre pertaining to
Collector's Under Chinsurah-Magra Block.**

Respected Sir,

The above mentioned subject has been undergoing series of process of documents attached here with will speak for itself.

We the undersigned and all the local inhabitants have been facing serious ecological problem since long.

We therefore, earnestly request you to intervene into the matter for speedy implementation.



Copy Attached

1. Letter Form BL&LRO To ADMLRO
(Memo No - 514/BL&LRO/CM/2024) Date - 10/07/2024
2. Letter Form Kodalia II RI Office To BL&LRO
(Memo No - 16/K-II/24) Date - 03/07/2024
3. F.I.R Copy From ADM&LRO To Chinsurah P.S Office-in-charge
(Memo No - 755/C-M/2023) Date - 09/11/2023
4. F.I.R Copy From ADM&LRO To Chinsurah P.S Office-in-charge
(Memo No - 502.C-M2024) Date - 08/07/2024
5. Letter From ADM & LRO To SDO Sadar
(Memo No - HGLY-19015(30)/57/3023) Date 15/07/2024
6. Selling Proof
Date -17/04/1998
7. Pond Filling Proof
8. Boundery Wall Proof
9. Gate & House Proof
10. Hearing Dates
*(Memo No 180/SDD(SH)/CON.) Date - 01/08/2024
*(Memo No - 188/SDO(SH)/CON.) Date - 12/08/2024
*(Memo No - 272/SDO(SH)/CON.) Date - 20/11/2024

Thanking You
Your's Faithfull

Shilpo O Porikatham, 9.1.4.3.7.2025

Sanchalak
Shilpo O Porikatham
Upo-Samiti
Kodalia - II Gram Panchayat



কোদালিয়া-২ গ্রাম পঞ্চায়েত কার্যালয়

(হুঁচুড়া-মগরা পঞ্চায়েত সমিতি / ব্লক)

কোদালিয়া, পো : ব্যাণ্ডেল জং, জেলা : হুগলী, পিন-৭১২১২৩

20

শ্রী পরিতোষ মজুমদার, সদস্য, সঞ্চালক - শিল্প ও পরিকাঠামো

To,

The District Magistrate
Chinsurah, Hooghly

Date : 07.01.2025

55

Sub : Letter of information regarding restoration of
Govt. Pond, Khotiyan No - 1 at Mouza - Kulihanda, JL.18, LR Plot No 7309
classified as 'Pukur'. measuring an area of 0.96 acre pertaining to
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The above mentioned subject has been undergoing series of process. The documents attached here with will speak for itself.

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We therefore, earnestly request you to intervene into the matter for speedy implementation.

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(Memo No - 514/BL&LRO/CM/2024) Date - 10/07/2024
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5. Letter From ADM & LRO To SDO Sadar
(Memo No - HGLY-19015(30)/57/3023) Date 15/07/2024

Thanking You
Your's Faithfull

1) Paritash Mohandas, 9143702217

Sanchalak

Shilpo O Porikatham

Upo-Samiti

Kodalia - II Gram Panchayat

2) Dipen Walder - 9051919353

3) Rajib Dutta - 6290795154

4) সুন্দর সিং 9051239908

5) Sumit Mondal. 8100014237

6) নিরীষা মজুমদার - 9883588092

7) Ripon Paul - 9681412376

8) Gourangaraj - 9836930597

9) Kushan Pal 6291867802

10) Abhishek Das 9038874598

11) Chayan Das. 7003347124

8. Boundary Wall Proof

9. Gate & House Proof

10. Hearing Dates

(Memo No - 180/SDO(SH)/CON.) Date - 01/08/2024

(Memo No - 188/SDO(SH)/CON.) Date - 12/08/2024

(Memo No - 272/SDO(SH)/CON.) Date - 20/11/2024



পরিবেশ আকাদেমি • বড়বাজার, চন্দননগর - ৭১২১৩৬

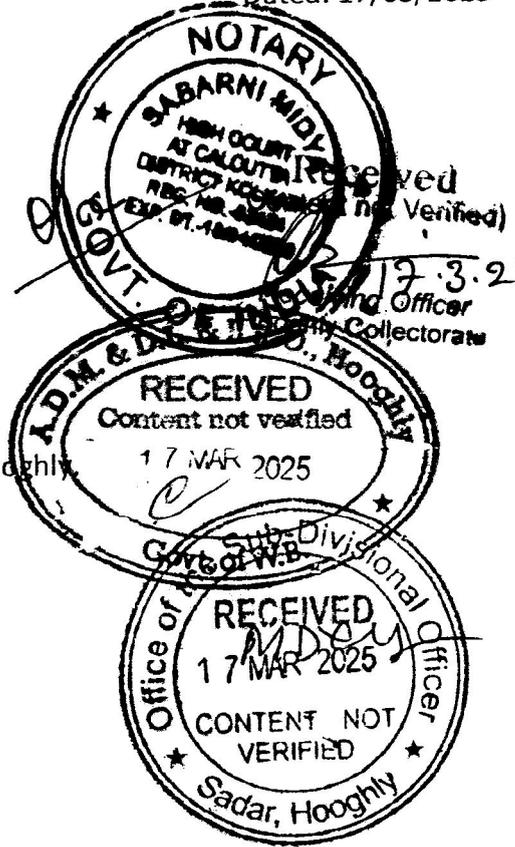
PARIBESH ACADEMY • BARABAZAR, CHANDANNAGAR, HOOGHLY, (W. B.)

Annexure - P

56

Dated: 17/03/2025

1. The Director of Fisheries,
Government of West Bengal,
Mean Bhawan, 31 G. N. Block, Sector-V,
Salt Lake City, Kolkata – 700 091
2. The District Magistrate- Hooghly,
Government of West Bengal,
Office of the District Magistrate-Hooghly,
New Administrative Building, Chinsurah,
Hooghly- 712 101
3. The Addl. District Magistrate &
District Land & Land Reforms Officer-Hooghly,
Office of the District Land & Land Reforms Officer-Hooghly,
Jiban Paul Garden, Kapasdanga, Chinsurah RS,
Chinsurah, Hooghly- 712 103
4. The Sub-Divisional Officer,
Office of the Sub-Divisional Officer,
Chinsurah Sadar Sub-Division, Hooghly- 712 101
5. The Inspector In Charge,
Chinsurah Police Station,
Chandannagar Police Commissionerate,
Chinsurah, Hooghly- 712 101



Sub: Complaint against the filling water body and unauthorized construction under Kodalia- 2
no. Gram Panchayat , P.O & P.S.- Chinsurah, under Chinsurah Sadar Sub Division, Hooghly

Re: West Bengal Land and Land Reforms Act, 1955 and
West Bengal Inland Fisheries Act, 1984 as amended time to time.

Ref: Order of Hon'ble Chief Justice, Hon'ble High Court at Calcutta dated 18/04/2023

My clients: Shree Paritosh Majumdar & ors

Sir(s),

Please find the copy of the letter dated 15/03/2025 of Paritosh Majumdar & ors along with several documents and copies of the 2 FIRs. All such documents sharply indicates that Shree Binoy Chatterjee has filled up water body and he also developed some unauthorized construction. Government Authorities time and again issued directions upon the Binoy Chatterjee and ors for restoration of the water body and remove the unauthorized construction but it is reported by the Poritosh Majumdar and ors that said Shree Binoy Chatterjee has not taken any action in this matter. Government Authorities have issued several orders but ultimately none of the orders are executed due to some obscure reasons. Photograph of the filled up water body is also enclosed her with as documentary evidence.



পরিবেশ আকাদেমি • বড়বাজার, চন্দননগর - ৭১২১৩৬

PARIBESH ACADEMY • BARABAZAR, CHANDANNAGAR, HOOGHLY, (W. B.)

(2)

2. That further it can be mentioned that upon hearing Hon'ble High Court at Calcutta was pleased to pass an order on 18/04/2023 in connection of **WPA 283 of 2021**, wherein Hon'ble Court was pleased to hold that filling of the pond need to be controlled. Relevant portion of the order reads as follows:

Accordingly, the writ petitions stand disposed of by directing the respondent nos. 9 to 21 to immediately cause an inspection of all the areas falling in their jurisdiction and wherever there has been illegal change of character of the land action should be initiated immediately under the provisions of the relevant enactment. In cases, where actions have already been initiated and show-cause notice has been issued under the provisions of the West Bengal Land Reforms Act or under the provisions of the West Bengal Inland Fisheries Act, such action should be taken to the logical end with expedition. The persons responsible for illegal change of character of the land should be issued show-cause notices and an enquiry should be conducted and final order should be passed within the time stipulated under the relevant statute. If the change of character of the land is illegal, it goes without saying that the building put up in those lands are also illegal. Therefore, the respondents are directed to issue mandatory notice preventing any construction being put up in those properties where there is change of character of the land and where enquiries or proceedings have already commenced and also to ensure that no new construction is permitted nor any application for grant of permission should be entertained by the respondents till the enquiry is completed in terms of the above direction under the relevant statute.

The aforementioned order of Hon'ble Chief justice of Hon'ble High Court at Calcutta dated 18/04/2023 has communicated to the all concerned for taking necessary action on 18/05/2023 but it is observed that concerned municipalities, corporations, panchayats, land reforms department are not considered the order of the Hon'ble High Court at Calcutta in proper manner and therefore there are large number of complaints are coming into the newspaper and also electronic media in respect of filling of water body and change of the land character violating the West Bengal Land and Land Reforms Act, 1955 and West Bengal Inland Fisheries Act, 1984 as amended time to time. Copies of the order of Hon'ble Chief Justice, Hon'ble High Court and forwarding letter of Addl. Secretary, Government of West Bengal dated 18/03/2023 for your ready reference.

In similar circumstances, Hon'ble Nation Green Tribunal, Eastern Zone Bench, Kolkata was pleased to pass an order on 10/07/2024, in connection with **Original Application No. 88/2024/EZ**, directing the District Authority to take appropriate action for restoration of the water body within 4 days from the date of communication of the order.

6. That it is surprising to note that despite the existence of the different statutes for prevention and control of filling of the water body, none of the authority i.e. District Authority, Police Authority, Local Authorities have not taken any appropriate action even after receiving the complaint due to some obscure reasons. In fact, we the law abiding people are demanding "**Justice for Environment**" because as we observed justice is denied almost in every aspect of



পরিবেশ আকাদেমি • বড়বাজার, চন্দননগর - ৭১২১৩৬
PARIBESH ACADEMY • BARABAZAR, CHANDANNAGAR, HOOGHLY, (W. B.)

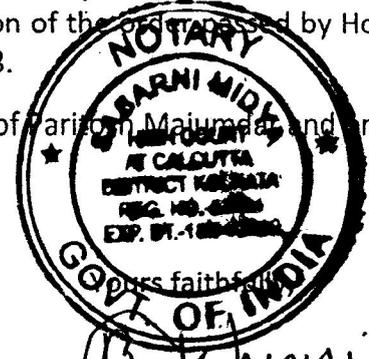
(3)

environment matter though statutory authorities are empowered under the law to protect environment from degradation.

In view of the above and taking into the consideration of the judicial pronouncements and in conformity of the statutory provisions as laid down under West Bengal Land and Land Reforms Act, 1955 and West Bengal Inland Fisheries Act, 1984 as amended time to time, necessary action may please be taken for the restoration of the water body under question and also demolish the unauthorized construction within shortest possible time under intimation to our organization within 4 weeks from here of. Cost for the restoration of the water body and cost for the demolition of the unauthorized construction may be recovered from Shree Binioy Chatterjee as arrear of land revenue. Please note that in case of failure on the part of the District Authorities and Fisheries Department. We may approach before the Hon'ble High Court at Calcutta and Hon'ble National Green Tribunal as the case may be under Public Interest Litigation or under the contempt proceeding for non-execution of the order passed by Hon'ble Chief Justice, Hon'ble High Court at Calcutta dated 18/04/2023.

Please treat this letter as Demand of Justice on behalf of Paribesh Akademi and Mrs.

Encl: as stated



(Biswajit Mukherjee)

President

Mail: biswajit.envlaw@gmail.com

59

PW70776669114 IVD 0007707766691

PL CHANDRANAGAR SO HODGKIN 2710134

Counter No: 17/07/2025 10:45

THE DIRECTOR OF F. COURT OF W.B.

CHANDRANAGAR SO HODGKIN

CHANDRANAGAR SO HODGKIN

Wt: 100gms, PFG-17.0

Get 3% on Tax & 4% on Amt. Charges on Invoice

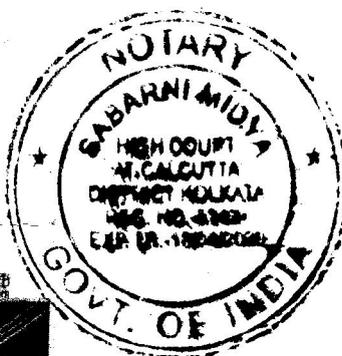
Track on www.indiapost.gov.in

Dist: 19002646049 Web: www.indiapost.gov.in

भारतीय डाक



India Post
Post Services Everywhere



PW70776669114 IVD 0007707766691

PL CHANDRANAGAR SO HODGKIN 2710134

Counter No: 17/07/2025 10:45

THE DIRECTOR OF F. COURT OF W.B.

CHANDRANAGAR SO HODGKIN

CHANDRANAGAR SO HODGKIN

Wt: 100gms, PFG-17.0

Get 3% on Tax & 4% on Amt. Charges on Invoice

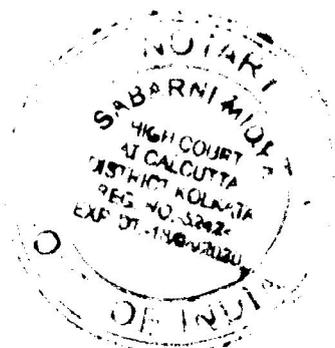
Track on www.indiapost.gov.in

Dist: 19002646049 Web: www.indiapost.gov.in

भारतीय डाक



India Post
Post Services Everywhere



Annexure - '3'



পরিবেশ আকাদেমি • বড়বাজার, চন্দননগর - ৭১২১৩৬

PARIBESH ACADEMY • BARABAZAR, CHANDANNAGAR, HOOGHLY, (W. B.)

60

Hon'ble Zila Sabhadhipati,
Hooghly Zila Parishad,
Chinsurah, Hooghly- 712 101

Dated: 26/03/2025

Sub: Complaint against the filling water body and unauthorized construction under Kodalia- 2 no. Gram Panchayat, P.O & P.S.- Chinsurah, under Chinsurah Sadar Sub Division, Hooghly

Re: West Bengal Land and Land Reforms Act, 1955 and
West Bengal Inland Fisheries Act, 1984 as amended time to time.

Ref: Order of Hon'ble Chief Justice, Hon'ble High Court at Calcutta dated 18/04/2023

My clients: Shree Paritosh Majumdar & ors

Sir,

With reference to the above, we are inviting your attention that our organization has submitted a detailed representation to the District Magistrate-Hooghly and others for taking necessary action against the filling of the water body in the aforementioned area in conformity of the order of Hon'ble Chief Justice, High Court at Calcutta. Copy of our representation is enclosed here with for your ready reference.

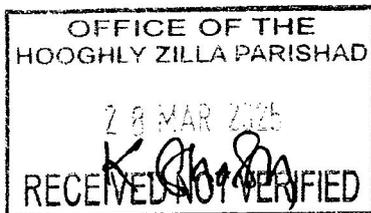
In view of the contention of the letter under reference and taking into the consideration of the judicial pronouncements and in conformity of the statutory provisions as laid down under West Bengal Land and Land Reforms Act, 1955 and West Bengal Inland Fisheries Act, 1984 as amended time to time, necessary action may please be taken for the restoration of the water body under question and also demolish the unauthorized construction within shortest possible time under intimation to our organization within 4 weeks from here of. Cost for the restoration of the water body and cost for the demolition of the unauthorized construction may be recovered from Shree Binioy Chatterjee as arrear of land revenue.

Please note that in case of failure on the part of the District Authorities and Fisheries Department. We may approach before the Hon'ble High Court at Calcutta and Hon'ble National Green Tribunal as the case may be under Public Interest Litigation or under the contempt proceeding for non-execution of the order passed by Hon'ble Chief Justice, Hon'ble High Court at Calcutta dated 18/04/2023.

Accordingly you are requested to kindly advise the District Authority to take necessary action as proposed above and oblige.

Please treat this letter as Demand of Justice on behalf of Paritosh Majumdar and ors.

Encl: as stated



Yours faithfully,

(Biswajit Mukherjee)
President

Mobile: 9830111111



পরিবেশ আকাদেমি • বড়বাজার, চন্দননগর - ৭১২১৩৬

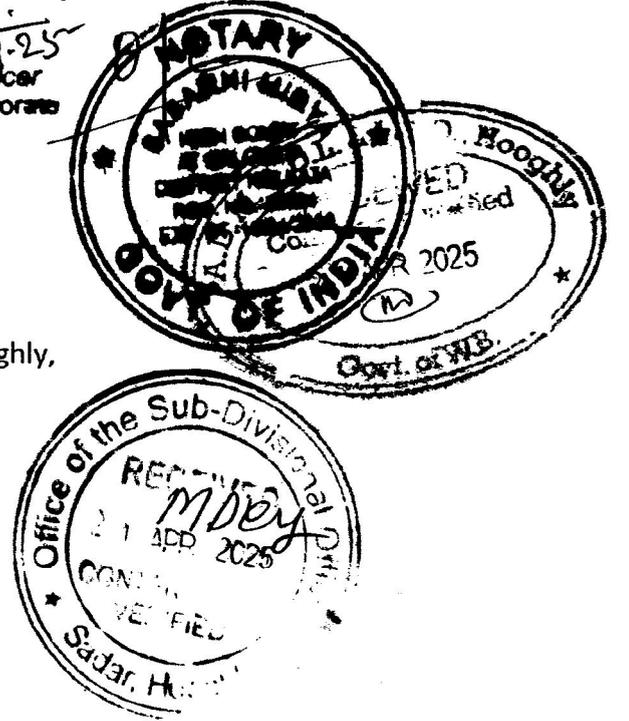
PARIBESH ACADEMY • BARABAZAR, CHANDANNAGAR, HOOGHLY, (W. B.)

Dated: 21/04/2025

1. The Director of Fisheries,
Government of West Bengal,
Mean Bhawan, 31 G. N. Block, Sector-V,
Salt Lake City, Kolkata – 700 091
2. The District Magistrate- Hooghly,
Government of West Bengal,
Office of the District Magistrate-Hooghly,
New Administrative Building, Chinsurah,
Hooghly- 712 101
3. The Addl. District Magistrate &
District Land & Land Reforms Officer-Hooghly,
Office of the District Land & Land Reforms Officer-Hooghly,
Jiban Paul Garden, Kapasdanga, Chinsurah RS,
Chinsurah, Hooghly- 712 103
4. The Sub-Divisional Officer,
Office of the Sub-Divisional Officer,
Chinsurah Sadar Sub-Division, Hooghly- 712 101
5. The Inspector In Charge,
Chinsurah Police Station,
Chandannagar Police Commissionerate,
Chinsurah, Hooghly- 712 101

Received
(Content not Verified)

21.4.25
Receiving Officer
Hooghly Collectorate



Sub: Complaint against the filling water body and unauthorized construction under Kodalia- 2 no. Gram Panchayat, P.O & P.S.- Chinsurah, under Chinsurah Sadar Sub Division, Hooghly

Re: West Bengal Land and Land Reforms Act, 1955 and
West Bengal Inland Fisheries Act, 1984 as amended time to time.

Ref: Order of Hon'ble Chief Justice, Hon'ble High Court at Calcutta dated 18/04/2023 and our letter dated 17/03/2025

My clients: Shree Paritosh Majumdar & ors

Sir(s),

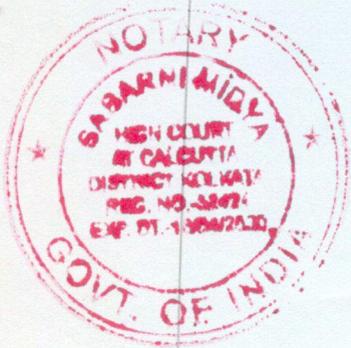
Please find the copy of the letter dated 17/03/2025 under reference.

2. That after filling the petition, 4 weeks has already expired but Competent Authorities have not taken any positive action for restoration of the water body and/or demolition of the unauthorized construction.

In view of such, you are once again requested to take necessary action within 7 days from the received of this letter under intimation to our organization, failing which local people



NOTARY
SABARNI SINGH
HIGH COURT
OF GUJARAT
DISTRICT JALANDHAR
JALANDHAR
G.P.O. 1430001
GOVT. OF INDIA



64



Biswajit Mukherjee

The President
Paribesh Academy,
C/o- Biswajit Mukherjee
Barabazar, Chandernagore
Hooghly-712136, West Bengal

Pavtash Maitra

Kemal Barman

VAKALATNAMA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE, KOLKATA BENCH

O.A. No. _____ of 2025

In the matter of:
PARIBESH ACADEMY & OTHERS
... Applicants

Versus
THE STATE OF WEST BENGAL &
OTHERS

... Respondents

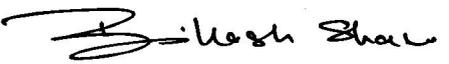
VAKALATNAMA ON BEHALF OF: Applicants

KNOW ALL MEN BY THIS presents that I/We do hereby put and depute in my place and stead Mr. Bikash Shaw, Advocate-on-record to act, Prosecute and defend in the above matter and to do all such acts, and things and pay all such fees and charges in connection therewith as he shall deem necessary and I undertake and promise to pay to the said Advocate -on-record all such costs charges and expenses as they may or shall from time to time suffer, incur or be put to in the premises and shall pay the balance of all costs and charges any expenses (if any) within one month after issue of the allocature.

IN WITNESS WHEREOF I sign and execute this vakalatnama on this ~~22nd~~ Day of ~~July~~, 2025
August

Name of Advocate
Mr. Bikash Shaw, Advocate,
10, Old Post Office Street,
4th Floor, Room no -107/4,
Kolkata-700 001
Mobile No. 9999738942
Email id: bikash90999@gmail.com
Enrolment id: WB/954-A1/2014

RECEIVED THE VOKALATNAMA
FROM THE EXECUTANT
SATISFIED & ACCEPTED BY ME

A handwritten signature in black ink, appearing to read "Bilal Shah". The signature is written in a cursive style with a large initial 'B'.

ADVOCATE

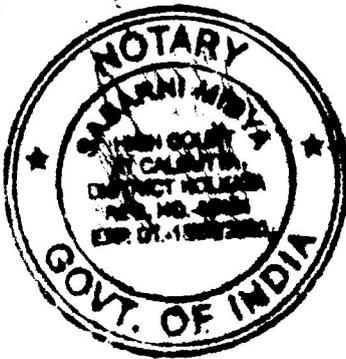
**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA
ORIGINAL JURISDICTION**

O. A.NO. OF 2025/EZB

**PARIBESH ACADEMY AND OTHERS
.... APPLICANTS**

VERSUS

**STATE OF WEST BENGAL AND OTHERS
.... RESPONDENTS**



ORIGINAL APPLICATION

**ADVOCATE ON RECORD
Bikash Shaw, Advocate,
High Court, Calcutta
10, Old Post Office Street, 4th Floor,
Room No. 107/4, Kolkata-700 001
Mob No. 9999738942
Email id: bikash90999@gmail.com
Enrolment No. WB/954-A1/2014**